Eighth Lok Sabha XII Session (02/11/1988 to 16/12/1988) LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 2, 1988/Kartika 11, 1910 (Saka)

No. 388

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1. Obituary References

The Speaker made references to the passing away of Shri R. D. Bhandare, a Member of Fourth and Fifth Lok Sabha; Dr. Karni Singh, a Member of First to Fifth Lok Sabha; Shri S. B. P. Pattabhi Rama Rao, a Member of Fifth to Seventh Lok Sabha; Shri Lakhmu Bhawani, a Member of Third Lok Sabha; Shri P. Thanulingam Nadar, a Member of Second Lok Sabha and Shri Anant Prasad, Sharma a Member of Third and Fifth Lok Sabha.

Thereafter, Members stood in silence for a shortwhile as a mark of respect to the deceased

2. Starred Questions

Starred Questions Nos. 3 and 5-9 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1, 2 and 4-77 were laid on the Table!

4. Announcement by Speaker

The Speaker informed the House that subsequent to the announcement made by him in the House on 27 July, 1988 in regard to the disposal of the two notices received from the

Deputy Registrar, High Court, Appellate Side, Bombay; requiring his appearance before the Bombay High Court or filing of an Affidavit by him or the Secretary-General, Lok Sabha, in connection with certain writ petitions filed in that court. the Additional Registrar, High Court Appellate Side, Bombay, in his letter dated 6 August, 1988 had expressed deep regrets for addressing the notices to him in the language of the usual notices addressed to the parties and had requested that these be treated as cancelled.

The Speaker also informed that in connection with another notice received from the Registrar of the High Court of Delhi on 23rd September, 1988 requiring him to arrange to show cause in connection with Civil Miscellaneous Petition No. 4374/ 88 and Civil Writ Petition No. 1991/88 filed by Shri Ude Singh Dalal against the Union of India, the Speaker, Lok Sabha and Shri Hardwari Lal, M.P., he had decided not to respond to the notice and had passed on the relevant papers to the Minister of State in the Ministry of Law &Justice for taking such action as he might deem fit to apprise the Court of the correct Constitutional position and the well established practice and convention of the House.

5. Papers laid on the Table

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The following papers were laid on the Table: ---

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th September, 1988 issued by the President under article 356 of the Constitution in relation to the State of Mizoram published in Notification No. G.S.R. 905(E) in Gazette of India dated the 7th September, 1988, under article 356(3) of the Constitution.

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- (ii) A copy of the Order (Hindi and English versions) dated the 7th September, 1988 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 906 (E) in Gazette of India dated the 7th September, 1988
- (2) A copy each of the Reports dated the 6th September. 1988 and 7th September, 1988 of the Governor of Mizoram to the President (Hindi and English versions).

(3) A copy of Draft Notification No. 1|5|88-CLV (Hindi and English versions) regarding exemption to certain Government Companies from requirement of sub-section (3) (b) of section 209 of the Companies Act, 1956, under sub-section (2) of section 620 of the said act.

6. Bills passed by Rajya Sabha

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:----

- (1) The Forest (Conservation) Amendment Bill, 1988.
- (2) The Punjab Pre-emption (Chandigarh and Delhi Repeal) Bill, 1988.

7. Statement by Minister

The Minister of State of the Ministry of Civil Aviation and Tourism made a statement regarding the two accidents involving Indian Airlines and Vayudoot aircraft near Ahmedabad and Guwahati Airport respectively on the 19th October, 1988.

8. Matters under Rule 377

(1) Shri Hafiz Molid. Siddiq raised a matter regarding need for proper preservation of places of historical importance particularly those in Moradabad district of Uttar Pradesh.

(2) Shri G. S. Basavaraju raised a matter regarding need to resolve the labour problems in New Mangalore Port.

(3) Shrimati Usha Choudhary raised a matter regarding need to issue directives to Nationalised banks and Cooperative banks in Maharashtra to grant liberalised loans to the people affected by heavy rains.

(4) Shri Virdhi Chander Jain raised a matter regarding need to re-schedule the timings of trains running between Barmer and Agra Fort.

(5) Dr. Prabhat Kumar Mishra raised a matter regarding need to establish a bench of Madhya Pradesh High Court in Chhatisgarh region.

(6) Shri Mullappally Ramachandran raised a matter regarding need to set up a State Coaching Centre of N.I.S. in Cannanore in Kerala. (7) Shri K. Ramachandra Reddy raised a matter regarding with need to fill up the vacant posts in Regional Oil Seeds Research Station at Kadiri in Anantapur district, Andhra Pradesh.

(8) Shri V. S. Krishna Iyer raised a matter regarding need to restore the original timings of the Mahalakshmi Express from Bangalore.

9. Statutory Resolution- Adopted.

Shri Buta Singh moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 7th September, 1988 under article 356 of the Constitution in relation to the State of Mizoram."

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The following members took part in the debate:-

(1) Shri E. Ayyapu Reddy

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri N. Tombi Singh
- (3) Shri Sharad Dighe
- (4) Shri Baju Ban Riyan
- (5) Dr. G. S. Rajhans
- (6) Shri Syed Shahabuddin
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Indrajit Gupta
- (9) Shri Vir Seni
- (10) Shri Bhadreswar Tanti
- (11) Shri Balwant Singh Ramoowalia

Shri Buta Singh replied to the debate. The Resolution was adopted

10. Statutory Resolution- Under Consideration

Shri Buta Singh moved the following Resolution: ----

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987 under article 356 of the Constitution in relation to the State of Punjab, for a further period of six months with effect from the 11th November, 1988." The following members took part in the debate:-

- (1) Shri B. B. Ramaiah
- (2) Shri R. L. Bhatia
- (3) Shri Saifuddin Chowdhary
- (4) Shri Naresh Chandra Chaturvedi
- (5) Shri Thampan Thomas (Speech unfinished)

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri P. Namgyal presented the Sixtieth Report of the Business Advisory Committee.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd November, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 3, 1988/Kartika 12, 1910 (Saka)

No. 389

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 21-24, 27, 28 and 34 were orally answered. Replies to Starred Questions Nos. 26, 29-33, 35 and 37-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 78-84, 86-141, 143-163, 165-174, 176-194, 196-202, 204-212, 214-225, 227-231 and 233 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Kandla Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988 (Hindi and English versions) publishd in Notification No. G.S.R. 913(E) in Gazette of India dated the 8th September, 1988 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

4. Assent to Bills

(i) Secretary-General laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to:---

- (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988.
- (2) The Benami Transactions (Prohibition) Bill, 1988.
- (3) The Appropriation (Railways) No. 4 Bill, 1988.
- (4) The Appropriation (No. 4) Bill, 1988.
- (5) The Prevention of Corruption Bill, 1988.
- (6) The Auroville Foundation Bill, 1988.
- (7) The Merchant Shipping (Amendment) 'Bill, 1988.
- (8) The Dock Workers (Regulation of Employment) Amendment Bill, 1988.
- (9) The Delhi Rent Control (Amendment) Bill, 1988.
- (10) The Jamia Millia Islamia Bill, 1988.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to:--

- (1) The Cine-workers and Cinema Theatre Workers (Regulation of Employment) Amendment Bill, 1988.
- (2) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1988.
- (3) The National Waterway (Sadiya-Dhubri Stretch of the Brahmaputra River) Bill, 1988.
- (4) The Religious Institutions (Prevention of Misuse) Bill, 1988.

- (5) The Arms (Amendment) Bill, 1988.
- (6) The National Security (Amendment) Bill, 1988.
- (7) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988.
- (8) The Aircraft (Amendment) Bill, 1988.
- (9) The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by certain Establishments) Bill, 1988.
- (10) The State of Arunachal Pradesh (Amendment) Bill, 1988.
- (11) The Water (Prevention and Control of Pollution) Amendment Bill, 1988.
- (12) The Motor Vehicles Bill, 1988.

5. Statement by Minister

The Minister of State of the Ministry of Food Processing industries made a statement regarding the clearance given to the proposal of $M|_S$ Punjab Agro Industries Corporation for setting up a joint venture in Punjab with $M|_S$ Voltas and in collaboration with $M|_S$ PEPSICO.

6. Motion for Election to Committee.

SHRI AMAL DATTA moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1989 vice Shri Kalpnath Raj ceased to be a member of the Committee on his appointment as a Minister of State and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motions was adopted.

7. Motion regarding extension of time for presentation of report of Committee of privileges

SHRI JAGAN NATH KAUSHAL moved the following motion:-

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of (Privileges in regard to allegation made by Shri K. P. Unnikrishnan, M.P., against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munsi) on 10th December, 1987, during discussion on 'No Confidence Motion."

The motion was adopted.

8. Motion regarding sixtieth report of the Business advisory Committee

SHRIMATI SHEILA DIKSHIT moved the following motion:

"That this House do agree with the Sixtieth Report of the Business Advisory Committee presented to the House on the 2nd November, 1988."

The motion was adopted.

9. Matters under Rule 377

(1) Shri Madan Pandey raised a matter regarding steps to check dengue fever and encephalitis in Gorakhpur division of Uttar Pradesh.

(2) Shri Shantaram Naik raised a matter regarding need to upgrade the Research Complex at Ella, old Goa into a full fledged institute.

(3) Dr. K. S. Bhoi raised a matter regarding steps to help the engineering industry in the country to overcome the crisis caused due to non-availability of scrap.

(4) Shri Radhakanta Digal raised a matter regarding need to check illegal felling of trees in the country, particularly in Orissa.

(5) Shri Sharad Dighe raised a matter regarding need to increase the quota of edible oil to Maharashtra.

(6) Shri Braja Mohan Mohanty raised a matter regrding need to restore the old timings of Nilanchal and Delhi-Puri Express trains and restoration of withdrawn trains passing through Orissa.

(7) Shri M. R. Janarthanan raised a matter regarding nonfunctioning of telephones in Tamil Nadu. (8) Shri Balwant Singh Ramoowalia raised a matter regarding need to inquire into the role of Bhakra Management Board in releasing water without any warning during recent floods.

10. Statutory Resolution-Adopted

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May 1987 under article 356 of the Constitution in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1988."

The following members took part in the debate:---

- (1) Shri Thampan Thomas
- (2) Shri Zainul Basher

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M)

- (3) Dr. G. S. Dhillon
- (4) Smt. Geeta Mukherjee
- (5) Shri Sharad Dighe
- (6) Shri Mohd. Ayub Khan
- (7) Shri A C. Shanmugam
- (8) Shri Virdhi Chander Jain
- (9) Shri Satyendra Narayan Sinha
- (10) Shri K. D. Sultanpuri
- (11) Shri Het Ram
- (12) Shri Shantaram Naik
- (13) Shri Bhadreswar Tanti
- (14) Shri Piyus Tiraky
- (15) Shri Mahabir Prasad Yadav
- (16) Shri C. Janga Reddy
- (17) Shri Keyur Bhushan
- (18) Shri N.V.N. Somu
- (19) Shri Balwant Singh Ramoowalia
- (20) Shri Kali Prasad Pandey
- (21) Prof . Saif-ud-Din Soz

Shri P. Chidambaram replied to the debate.

The Resolution was adopted.

11. Government Bill-Introduced

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988.

12. Discussion under Rule 193

Shri C. Janga Reddy raised a discussion on the demands of farmers and agricultural labour.

The discussion was not concluded.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 4, 1988 Kartika 13, 1910 (Saka)

No. 390

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 41 and 43-46 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 234–244, 246–441, 443–447, 449 and 450 were laid on the Table.

3. Cancellation of Sitting of Lok Sabha on 14 November, 1988

The House decided that on account of 99th Birth Anniversary of Shri Jawaharlal Nehru, the sitting of the House fixed for Monday, 14 November. 1988, be cancelled

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 875(E) published in Gazette of India dated the 23rd August. 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. A. A. Mokanou, Vice-President of the Presidium of the Supreme Soviet of USSR and Mr. Molchanoy, Deputy Head of the Department of South Asia on their visit to India, from the payment of Foreign Travel tax.
 - (ii) G.S.R. 878 (E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum regarding exemption to His

Excellency Mr. Rashleigh E. Jackson, Minister of Foreign Affairs of Guyana and two other members of delegation who visited India from 23rd to 27th August, 1988, from the payment of foreign travel tax.

- (iii) G.S.R. 879(E) published in Gazette of India dated the 26th August 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Ali Alatas, Minister of Foreign Affairs of the Republic of Indonesia and other members of delegation who visited India from 24th to 26th August, 1988, from the payment of foreign travel tax.
- (iv) G.S.R. 951 (E) published in Gazette of India dated the 27th September, 1988 together with an explanatory memorandum regarding exemption to their Majesties King Birendra Bir Bikram Shah Dev and Queen Aishwarya Rajya Laxmi Devi Shah of Nepal and other members of delegation who visited India from 29th to 30th September, 1988, from the payment of foreign travel tax.
- (v) G.S.R. 955(E) published in Gazette of India dated the 28th September. 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. H. M. Ershad, President of the People's Republic of Bangladesh and other members of delegation who visited India on 29th September, 1988, from the payment of foreign travel tax.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 892 (E) published in Gazette of India dated the 27th September, 1988 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
 - (ii) G.S.R. 958(E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the

2nd July, 1980 so as to add one more product of Nepalese origin to the List of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.

- (iii) G.S.R. 959(E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1988 so as to add three more products of Nepalese origin to the List of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (iv) G.S.R. 998(E) published in Gazette of India dated the 7th October, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
 - (v) G.S.R. 1029(E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or vice-versa.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 866(E) published in Gazette of India dated the 19th August, 1988 together with an explanatory memorandum making certain amendments to certain Notifications so as to exempt packaging material from the whole of duty when brought for use in the manufacture of excisable goods in a Free Trade Zone and to further provide for removal of any capital goods after a period of three years from a Free Trade Zone to the Domestic Tariff area on payment of appropriate duty on the depreciated value at the time of clearance.
 - (ii) The Central Excise (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 895(E) in Gazette of India dated the 1st September, 1988.

- (iii) The Central Excise (Sixth Amendment) Rules, 1988 published in Notification No. G.S.R. 996(E) in Gazette of India dated the 6th October, 1988.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 2892 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Ahmedabad Textile Mills Foundation' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
 - (ii) S.O. 2893 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Jnana Prabodhini. Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
 - (iii) S.O. 2894 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Adult Training Centre for the Blind. Ahmedabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
 - (iv) S.O. 2895 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Maharashtra State Council for Child Welfare, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
 - (v) S.O. 2896 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'SOS Children's Village of India, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1988-89.
 - (vi) S.O. 2897 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Gandhigram Trust, Gandhigram, Madurai' under section 10(23C) of the Income-tax Act, 1961 for

the period covered by the assessment years 1986-87 to 1988-89.

- (vii) S.O. 2898 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Harijan Sevak Sangh, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (viii) S.O. 2899 published in Gazette of India dated the 1'st October, 1988 regarding exemption to 'Swami Sukhdevanand Trust, Rishikesh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
 - (ix) S.O. 2900 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Assam Rifles Group Insurance Scheme, Shillong', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
 - (x) S.O. 2901 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Bhagini Samaj, Bombay," under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
 - (xi) S.O. 2902 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'The Muncherjee Nowroljee Banajee Industrial Home for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xii) S.O. 2903 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Friends of Moral Re-armament (India), Maharashtra', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xiii) S.O. 2904 published in Gazette of India dated the 1st October, 1988 regarding exemption to

'People's Action for Development (Maharashtra)', under section 10 (23C) of the Income-tax Act, 1961 (for the period covered by the assessment year 1988-89.

- (xiv) S.O. 2905 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sri Ramakrishna Ashram, Nimpith, West Bengal', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xv) S.O. 2906 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'The Little Sisters of the Poor', Calcutta', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xvi) S.O. 2907 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Sharadhanand Mahilashram, Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xvii) S.O. 2908 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Annie Besant Trust, Madras', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xviii) S.O. 2909 published in Gazette of India dated the 1st October 1988 regarding exemption to 'Veda Rakshana Nidhi Trust, Madras', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xix) S.O. 2910 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Gujarat Chief Minister's Relief Fund', under section 10 (23C) of the Income-tax Act 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xx) S.O. 2911 published in Gazette of India dated the 1st October. 1988 regarding exemption to 'St. Joseph's Education and Medical Relief Society,

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Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.

- (xxi) S.O. 2912 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Research and Information System for the Non-Aligned and other Developing Countries, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xxii) S.O. 2913 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'The Amalgamated Tamil Nadu Shares of the Post War Services Reconstruction and Rehabilitation of Ex-servicemen Funds', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxiii) S.O. 2914 published in Gazette of India dated the 1st October 1988 regarding exemption to "The Bombay Panjrapole. Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxiv) S.O. 2915 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sanjivani Trust, Bombay', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxv) S.O. 2916 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sir Vithaldas Damodar Thackersey Charitable Trust Bombay', under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
- (xxvi) S.O. 2917 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Navajivan Trust, Ahmedabad', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (xxvii) S.O. 2918 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Maharana Pratap Smarak Samit, Udaipur', under section 10(23C) of the income-tax Act, 1951 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxviii) S.O. 2919 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'The Gram Vikas Trust, Ahmedabad', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1964-85 to 1988-85.
- (xxix) S.O. 2920 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Swaminarayan Aksharpith, Shahibaug, Ahmedabad', under section 10 (23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1987-88 to 1988-89.
- (xxx) S.O. 2921 published in Gazette of India dated the 1st October, 1988 regarding exemption to The Theosophy Company (India) Private Limited, Bombay', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-89.
- (xxxi) S.O. 2922 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'India International Centre, New Delhi', under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
- (xxxiⁱ) S.O. 2923 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sri Satya Sai Central Trust, Brindavan, Bangalore', under section 10 (23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
 - (xxxiii) S.O. 2924 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Cathedral Relief Service, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (xxxiv) S.O. 2925 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Agri-Horticultural Society, Madras', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xxxv) S.O. 2926 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sanjay Gandhi Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxxvi) S.O. 2927 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Association of State Road Transport Undertakings, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxxvii) S.O. 2928 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Institute of Rural Management, Anand, Gujarat', under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxxviii) S.O. 2929 published in Gazette of India dated the 1st October, 1988 regarding exemption to "The Institute of Company Secretaries of India', under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment year 1988-89.
- (xxxix) S.O. 2930 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Bharatiya Adimiati Sevak Sangh, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.

- (xl) S.O. 2931 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Emmanual Full Gospel Mission Trust, Salem', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xli) S.O. 2932 Published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Ramakrishna Vivekananda Mission and Vivekananda Math, Barrackpore. West Bengal', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xlii) S.O. 2933 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Raja Ram Mohan Roy Library Foundation, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xliii) S.O. 2934 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Institute for Motivating Self-Employment, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xliv) S.O. 2935 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Centre for Public Sector Studies, New Delhi', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xlv) S.O. 2936 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Sri Krishna Gopal Ayurvedic Bhavan (Dharmarth Aushdhalva), Kalera, Distt. Ajmer', under section

10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

- (xlvi) S.O. 2937 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'South Central Zone Cultural Centre, Nagpur', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-894
- (xlvii) S.O. 2938 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Bureau of Indian Standards, New Delhi', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xlviii) S.O. 2939 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'Bihar School of Yoga', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
- (xlix) S.O. 2940 published in Gazette of India dated the 1st October, 1988 regarding exemption to 'South Zone Cultural Centre, Thanjavur', under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (5) A copy of the Notification No. G.S.R. 874(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 1988 regarding exemption from payment of the whole of the Foreign Exchange Conservation (Travel) Tax on any release of foreign exchange for pilgrimage to Hayat Pitafi in Pakistan, under section 105 of the Finance Act, 1987.
- (6) A copy each of the following Annual Reports (Hindi and English versions):---
 - (i) Report of the Varada Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (ii) Report of the Ranchi Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (iii) Report of the Nagaland Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Rae Bareli Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (v) Report of the Tungabhadra Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (vi) Report of the Panchamahal Vadodara Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Sri Sathavahana Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Sagar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (ix) Report of the Shahdol Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and Auditor's Report thereon.
 - (x) Report of the Jaipur Nagaur Aanchalik Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xi) Report of the Ballia Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xii) Report of the Rayalaseema Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Kamraz Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Kapurthala Firozpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Pragjyotish Gaonlia Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Prathma Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Palamau Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Kashi Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Madhubani Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Santhal Parganas Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rushikulya Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxii) Report of the Manipur Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xxiii) Report of the Pithoragarh Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Subansiri Gaonlia Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Begusarai Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Devi Patan Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Faizabad Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Bardhaman Gramin Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Barabanki Gramin Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon
- (xxxi) Report of the Puri Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Bhagirath Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Audtor's Report thereon.
 - (xxxiii) Report of the Giridih Kshetriya Gramin Bank for the vear ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xxxiv) Report of the Vidur Gramin Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Bastar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Fatehpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Pandyan Grama Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxxviii) Report of the Bareilly Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxxix) Report of the Champaran Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (x1) Report of the North Malabar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xli) Report of the Drug Rajnandgaon Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xlii) Report of the Bilaspur Raipur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xliii) Report of the Dhenkanal Gramya Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.

- (xliv) Report of the Kakathiya Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xlv) Report of the Raigarh Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Shri Venkatheswara Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xlvii) Report of the Gaur Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xlviii) Report of the Sharda Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xlix) Report of the Sultanpur Kshetriya Gramin Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
 - (1) Report of the Shivalik Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (li) Report of the Lakhimi Gaonlia Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (Iii) Report of the Allahabad Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (liii) Report of the Monghyr Kshetriya Gramin Bank for the year ended the 31st December. 1987 together with the Accounts and the Auditor's Report thereon.
 - (liv) Report of the Samvut Kshetriya Gramin Bank for the year ended the 31st December. 1987 together with the Accounts and the Auditor's Report thereon.

- (lv) Report of the Golconda Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lvi) Report of the Balasora Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lvii) Report of the Pratapgarh Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Arunachal Pradesh Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Sriganganagar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (1x) Report of the Sarayu Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (1xi) Report of the Magadh Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxii) Report of the Bhagalpur Banka Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Shekhawati Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Mallabhum Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Junagadh Amreli Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (lxvi) Report of the Ellaquaj Dehati Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Mayurakshi Gramin Bank for the year ended the 31st December, 1987, together with the Accounts and the Auditor's Report thereon.
- (lxviii) Report of the Ganga Yamuna Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxix) Report of the Mithila Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxx) Report of the Cachar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxxi) Report of the Bolangir Aanchalik Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and Auditor's Report thereon.
- (lxxii) Report of the Hissar Sirsa Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxxiii) Report of the Vindhyavasini Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxxiv) Report of the Samastipur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (ixxv) Report of the Tripura Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxxvi) Report of the Saran Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

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- (lxxvii) Report of the Baitarani Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (Ixxviii) Report of the Haryana Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxxix) Report of the Marwar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (1xxx) Report of the Chhatrasal Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (lxxxi) Report of the Kisan Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (lxxxii) Report of the Siwan Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon
 - (Ixxxiii) Report of the Nainital Almora Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (Ixxxiv) Report of the South Malabar Gramin Bank for the year ended the 31st December. 1987 together with the Accounts and the Auditor's Report thereon.
 - (1xxxv) Report of the Mandla Bhalaghat Kshetriya Gramin Bank for the vear ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (lxxxvi) Report of the Buldhana Gramin Bank for the vear ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
 - (lxxxvii) Report of the Uttar Banga Kshetriya Gramin Bank for the vear ended the 31st December. 1987 together with the Accounts and the Auditor's Report thereon.

(7) A copy of the Notification No. S.O. 899(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1988 making certain amendments in the Open General Licence No. 24/22 dated the 30th March, 1988 issued under section 3 of the Imports and Exports (Control) Act, 1947. $\langle P \rangle$

- (8) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
 - (i) Statement No. XIX Fourth Session, 1985.
 - (ii) Statement No. XVIII Fifth Session, 1986.
- (iii) Statement No. XV Sixth Session, 1986.
- (iv) Statement No. XIII Seventh Session, 1986.
- (v) Statement No. XII Eighth Session, 1987.
- (vi) Statement No. VIII—Second Part of Eighth Session, 1987.
- (vii) Statement No. VII Ninth Session, 1987.
- (viii) Statement No. V Tenth Session, 1988.
 - (ix) Statement No. I Eleventh Session, 1988.

5. Report of Committee on Public Undertakings

SHRI VAKKOM PURUSHOTHAMAN presented the Fortyeighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifteenth Report on Indian Petrochemicals Corporation Limited—Project Implementation.

6. Motion for Election to Committee

Shri Priya Ranjan Das Munshi moved the following motion:---

"That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted

7. Government Bill-Introduced

The National Highways Authority of India Bill, 1988.

8. Matters under Rule 377

(1) Shri Ram Pyare Panika raised a matter regarding need to expand communication and transport facilities in Mirzapur district.

(2) Dr. Chandra Shekhar Tripathi raised a matter regarding steps to improve the financial position of handloom weavers.

(3) Shri Harish Rawat raised a matter regarding need to declare the birth day of Maharishi Valmiki as a National Holiday.

(4) Shri Shankar Dayal Singh raised a matter regarding need to modernise Sindri Fertiliser Factory.

(5) Shri E. Ayyapu Reddy raised a matter regarding need to review the implementation of Urban Land (Ceiling) Act,

(6) Shri Kali Prasad Pandey raised a matter regarding need to issue directions to sugar mills in Bihar to start crushing cane immediately in the interest of workers and cane growers.

(7) Shri Raj Kumar Rai raised a matter regarding measures to check the population growth in the country.

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*9. Statement by Prime Minister

The Prime Minister made a statement regarding the recent developments in the Maldives.

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*At 12.32 P.M.

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10. Government Bill-Passed

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

The following members took part in the debate:-

- (1) Shri Ananda Pathak
- (2) Prof. Saif-Ud-Din Soz
- (3) Dr. G. S. Dhillon
- (4) Shri Indrajit Gupta

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clauses 7 and 8 were adopted, as amended.

Clauses 9 and 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill, as amended was passed. (Lok Sabha adjourned at 1.02 P.M. and reassembled at 2.04 P.M.)

11. Discussion under rule 193

Further discussion on the demands of farmers and agricultural labour raised by Shri C. Janga Reddy on the 3rd November, 1988. continued.

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The following members took part in the debate:---

- (1) Prof. Madhu Dandavate
- (2) Shri Balkavi Bairagi
- (3) Dr. Chandra Shekhar Tripathi
- (4) Shri V. Sobhanadreeswara Rao

The discussion was not concluded.

12. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1988 (Amendment of article 16), by Prof. P. J. Kurien.

(2) The Scheduled Caste Converts (Reservation of Posts and Other Benefits) Bill, 1988, by Prof. P. J. Kurien.

(3) The Married Women (Protection of Rights) Bill, 1988 by Shrimati Basavarajeswari.

(4) The Banning of Sex Determination Tests Bill, 1988, by Shrimati Basavarajeswari.

(5) The Constitution (Amendment) Bill, 1988 (Amendment of article 155), by Shri S. M. Guraddi.

(6) The Constitution (Amendment) Bill, 1988 (Substitution of new article for article 263), by Shri S. M. Guraddi.

(7) The Reight to Work Bill, 1988 by Shri Haroobhai Mehta.

(8) The High Court of Orissa (Establishment of a Permanent Bench at Berhampur) Bill, 1988, by Shri Somnath Rath.

(9) The Constitution (Amendment) Bill, 1988 (Amendment of article 141), by Shri Shantaram Naik.

(10) The Constitution (Amendment) Bill, 1988 (Amendment of article 344, etc), by Shri Shantaram Naik.

(11) The Constitution (Amendment) Bill. 1988 (Amendment of the Preamble), by Shri Shantaram Naik.

(12) The Constitution (Amendment) Bill, 1988 (Amendment of article 143), by Shri Shantaram Naik.

(13) The Foreign Visits by the President and Members of the Council of Ministers Bill, 1988, by Shri Syed Shahabuddin.

(14) The Official Languages (Amendment) Bill, 1988, (Amendment of section 3), by Shri Syed Shahabuddin.

(15) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1988, by Shri Syed Shahabuddin.

(16) The Commissions of Inquiry (Amendment) Bill, 1983 (Amendment of section 5), by Prof. Madhu Dandavate.

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(17) The Indian Telegraph (Amendment) Bill, 1988 (Amendment of section 5), by Shri Syed Shahabuddin.

13. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill, 1988 (Amendment of article 311), by Shri Suresh Kurup.

Shri Suresh Kurup concluded his speech on the motion for consideration of the Bill moved by him on the 12th August, 1988.

The following members took part in the debate:--

- (1) Shri Vijay N. Patil
 - (2) Shri Thampan Thomas
 - (3) Shri Shantaram Naik
 - (4) Dr. G. S. Rajhans
 - (5) Shri N. Tombi Singh
- (6) Shri Ramashray Prasad Singh
 - (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Harish Rawat
 - (9) Kum. Mamata Banerjee
 - (10) Shri P. Chidambaram

The discussion was not concluded.

6-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th November, 1968)

> SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND 1595 LS 4-11-88-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 15, 1988 Kartika 24, 1910 (Saka)

No. 391

11 A.M.

1. STARRED QUESTIONS

Starred Questions Nos. 66, 67, 69 and 74—77 were orally answered. Replies to the remaining questions were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Quetions Nos. 451-456, 458-502, 504, 505, 507-569 and 571-681 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:---

- (1) A copy of the White Paper on actual performance of Indian Drugs and Pharmaceuticals Limited, vis-a-vis its objectives and obligations (Hindi and English versions).
 - (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Oil India Limited, Duliajan, for the year 1987-88.

- (ii) Annual Report of the Oil India Limited, Duliajan for the year 1937-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Production sharing Contracts (Hindi and English versions):---
 - (i) Production sharing Contract dated the 19th February, 1988 between the Government of India and Oil and Natural Gas Commission and BHP Petroleum (India) Inc. for Block KK-OS-VI.
 - (ii) Production sharing Contract dated the 18th April, 1988 between the Government of India and Oil India Limited and Chevron International Limited, Texaco Exploration India Inc. for Block MN-OS-I.
- (iii) Production sharing Contract dated the 4th June, 1988 between the Government of India and Oil and Natural Gas Commission and Shell India Production Development for Blocks KK-OS-II, and KK-OS-IV.
- (iv) Production sharing Contract dated the 22nd July, 1988 between the Government of India and Oil and Natural Gas Commission and Amoco India Petroleum Company for Block KG-OS-V.
- (4) A statement (Hindi and English versions) (i) Correcting the reply given on the 30th August, 1988 to Unstarred Question No. 4257 by Shri Nandlal Choudhary regarding allotment of petrol pumps in Madhya Pradesh and (ii) giving reasons for delay in correcting the reply.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act. 1961:—
 - (i) The Income-tax (Eighth Amendment) Rules, 1983 published in Notification No. S.O. 919(E) in Gazette of India dated the 5th October, 1988.
 - (ii) S.O. 936 (E) published in Gazette of India dated the 10th October, 1988 regarding cancellation of Notification No. S.O. 585 (E) dated the 14th June, 1988.

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- (iii) The Income-tax (Ninth Amendment) Rules, 1988 published in Notification No. S.O. 937 (E) in Gazette of India dated the 10th October, 1988.
- (6) A copy each of the ronowing Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
- (i) S.O. 979 (E) published in Gazette of India dated the 25th October, 1988 together with an explanatory memorandum laying down the lates of exchange for conversion of Japanese Yen into Indian currency or vice-versa.
- (ii) G.S.R. 843 (E) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum rescinding the Notification No. 180/ 86-Customs dated the 1st March, 1986.
- (iii) G.S.R. 844 (E) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum extending the validity of Notification No. 30/83-Customs dated the 25th February, 1983 upto 31st March, 1989.
- (iv) G.S.R. 880(E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum regarding reduction of basic customs duty on unwrought nickel from 40 per cent ad valorem to Rupees Forty Five Thousand per tonne and also exempting it from the levy of the additional duty of customs.
- (v) G.S.R. 890(E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum so as to modify the procedure in respect of video cassettes and tapes imported by M/s. Electronic Trade and Technology Development Corporation under the teleteach Margadarshan Programme.
- (vi) G.S.R. 891(E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum making certain amendment to Notification No. 204/76-Customs dated the 2nd August, 1976 so as to dispense with the requisite

certificate from the Directorate General of Technical Development in respect of Populated Printea () Circuit Boards of computer Systems.

- (vii) G.S.R. 892 (E) published in Gazette of India dated the 1st Septemoer, 1988 together with an explanatory memorandum regarding exemption for specified raw materials required for the manufacture of solar cells/modules from the whole of additional duty of customs.
- (viii) G.S.R. 910(E) and 911(E) published in Gazette of India dated the 8th September, 1988 together with an explanatory memorandum providing for concessional basic customs duty at the rate of 35 per cent, full exemption from additional duty and concessional auxiliary duty at the rate of 5 per cent upto 30th September, 1989.
 - (ix) G.S.R. 934(E) published in Gazette of India date: the 16th September, 1988 together with an explanatory memorandum seeking to amend the Notification No. 89/85-Customs dated the 17th March, 1955 so as to include 'Rifamycin S' alongwith 'Rifampicin S'.
 - (x) G.S.R. 935(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to reduce basic customs duty from the present rate of 40 per cent ad valorem to 25 per cent on the import of component parts of medical equipment.
 - (xi) G.S.R. 936(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum prescribing concessional rate of customs duty on specified raw materials and piece parts required for the manufacture of specified electronic components.
 - (xii) G.S.R. 994(E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt additional duty of customs on Mataphenoxy Benzaldehyde when imported into India.

- (xiii) G.S.R. 983(E) published in Gazette of India dated the 26th October, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.
- (xiv) S.O. 1000 (E) published in Gazette of India dated the 31st October, 1988 together with an explanatory memorandum laying down the revised rates of exchange for conversion of Australian Dollars into Indian currency or vice-versa.
- (xv) S.O. 1007 (E) published in Gazette of India dated the 1s₁ November, 1988 together with an explanatory memorandum laying down the revised rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs, Italian Lira, Norweigian Kroners, Swedish Kroners and Swiss Francs into Indian currency or vice-versa.
- (xvi) G.S.R. 1030(E) published in Gazette of India dated the 25th October, 1988 together with an explanatory memorandum providing for the manner of dealing with the imported goods where the Pass Book holder is not a Manufacturer exporter.
- (xvii) Notification No. 304/88-Customs published in Gazette of India dated the 11th November, 1988 together with an explanatory memorandum seeking to amend the Notification No. 125/86-Customs dated the 17th February, 1986 so - as to add the item "Automatic Vegetable Fryers" to the list of items enjoving the concessional basic customs duty of 35 per cent.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:--
 - (i) G.S.R. 885(E) published in Gazette of India dated the 30th August, 1988 together with an explanatory memorandum extending the validity of Notification No. 197/87-CE, 198/87-CE and 199/87-CE dated the 28th August, 1987.

- (ii) G.S.K. 889(E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE dated the 9th September, 1987 upto the 30th September, 1989.
- (iii) G.S.R. 893(E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 181/88-CE dated the 13th May, 1938 so as to wholly exempt certain parts of pressure cookers from central excises duty.
- (iv) G.S.K. 972(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum making certain amenaments to Notification No. 120/84-CE dated the 11th May, 1984 so as to restrict the exemption to only those blended or compounded lubricating oil and greases which are produced out of such mineral oils on which appropriate excise duty or additional duty has been paid.
- (v) G.S.R. 992(E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt Optical Glass manufactured by the Central Glass and Ceramic Research Institute, from the whole of the Central Excise Duty, Provided the said optical glass is intended for use by Central Government Departments.
 - (vi) G.S.R. 993(E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt saltpetre from whole of duty of excise.
 - (vii) G.S.R. 999(E) published in Gazette of India dated the 7th October, 1988 together with an explanatory memorandum seeking to exempt nuclear fuel for use in atomic power stations from the whole of the duty of excise.
- (viii) G.S.R. 1025(E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum providing the excise duty

on para-toluic ester, falling within Chapter 29 of the Schedule to the Central Excise Tariff Act, 1985 and consumed within the factory of production in the manufacture of dimethyl terephthalate, shall not be required to be paid during the period from 28th February, 1986 to 11th January, 1987.

- (ix) G.S.R. 1026(E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum re. excise duty on green liquor, falling within Chapter 28 or Chapter 38 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory or production in or in relation to the manufacture of paper and paper board, falling within Chapter 48 of the said schedule.
- (x) G.S.R. 1027(E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum regarding excise duty on hydrogen gas, falling under item No. 68 of the First Schedule to the Central Excise and Salt Act, 1944.
- (xi) G.S.R. 1023(E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum regarding the excise duty on limestone, in any form, and 'raw feed' and 'slurry' falling under sub-heading No. 2505.00 of the Schedule to the Central Excise Tariff Act, 1985.
- (8) A copy of the Wealth-tax (Fourth Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 999(E' in Gazette of India dated the 31st October, 1988, under sub-section (4) of section 46 of the Wealth tax Act 1957.
- (9) A copy of the Report of the Comptroller and Auditor General of India for the year 1987 (Hindi and English versions)—Union Government (Commercial)— Part VIII—Hindustan Aeropautics Limited, under article 151(1) of the Constitution.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:—

- (i) G.S.R. 596 published in Gazette of India dated the 23rd July, 1988 declaring Messers Kalaimagal Mutual Benefit Fund Limited, Madras to be a 'Nidhi'.
- (ii) G.S.R. 597 published in Gazette of India dated the 23rd July, 1988 declaring Messers Shenoy Nagar Benefit Fund Limited, Madras to be a 'Nidhi'.
- (iii) G.S.R. 598 published in Gazette of India dated the 23rd July, 1988 declaring Messers Mini Muthoottu Mutual Funds Limited, Kozhencherry to be a 'Nidhi'.

4. STATEMENT BY MINISTER

The Minister of State for Petroleum and Natural Gas made a statement regarding the fire incident in the Mahul refinery of the Bharat Petroleum Corporation Limited on 9th November, 1988.

5. MATTERS UNDER RULE 377

(1) Shri Ram Pujan Patel raised a matter regarding need for a uniform Education Policy throughout the country.

(2) Shri Santosh Kumar Singh raised a matter regarding need to enquire into the non-recovery of amount over-charged by drug manufacturing companies.

(3) Shri Jagdish Awasthi raised a matter regarding need to issue directives to State Governments t_0 save the poor people from exploitation by money lenders and help them by providing loans through nationalised banks.

(4) Prof. Chandra Bhanu Devi raised a matter regarding need to ensure sufficient power supply to small scale industries and farmers in Bihar.

(5) Shri Virdhi Chander Jain raised a matter regarding need to provide assistance to Government of Rajasthan to cope with the drought conditions prevailing in various parts of Barmer, Jaisalmer and Jodhpur districts.

(6) Shri Banwari Lal Purohit raised a matter regarding need to establish a full-fledged 'studio a: Nagpur Doordarshan Kendra.

6 DISCUSSION UNDER RULE 193

Prof. Madhu Dandavate raised a discussion regarding commission reported to have been paid by Bofors in the Howitzer gun deal.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

The following members took part in the debate:---

- (1) Shri V. N. Gadgil
- (2) Prof K. K. Tewari
- (3) Shri Somnath Chatterjee
- (4) Shri Ghulam Nabi Azad
- (5) Shri Vishwanath Pratap Singh
- (6) Shri Vasant Sathe
- (7) Shri Buta Singh (Speech unfinished)

The discussion was not concluded.

*7. PERSONAL EXPLANATION UNDER RULE 357

Shri B. Shankaranand made a personal explanation regarding certain remarks made about him during discussion under rule 193 at item No. 6 above.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th . November, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

*Made at 5.05 P.M.

MGIPMRND-LS I-1667 LS-15-11-1988-800.

LOK SABHA

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 16, 1988/Kartika 25, 1910 (Saka)

No. 392

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 82, 86, 87, 90 and 92 were orally answered. Replies to Starred Questions Nos. 83-85, 88, 89, 91 and 93-101 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 682-742, 744-767, 769-859, 861-863 and 865-907 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Tamil Nadu Municipal Corporation Laws (Amendment) Act, 1988 (President Act No. 2 of 1988) (Hindi and English versions) published in Gazette of India dated the 30th May, 1988, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988.

(2) A copy of the Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 717 in Gazette of India dated the 3rd September, 1988, under section 58 of the Delhi Development Act, 1957.

(3) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1988 (Hindi and English versions) published

in Notification No. G.S.R. 757 in Gazette of India dated the 24th September, 1988, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with Explanatory memorandum.

(4) A copy of the Notification No. S.O. 881(E) (Hindi and English versions) published in Gazette of India dated the 22nd September, 1988 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Governments of Goa and Jammu and Kashmir, issued under section 23 of the said Act.

(5) A copy of the Environment (Protection) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 919(E) in Gazette of India dated the 12th September, 1988, under section 26 of the Environment (Protection) Act, 1986.

(6) A copy of the National Capital Region Planning Board (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. C-11031/1/88-NCRPB in Gazette of India dated the 23rd July, 1988, under section 38 of the National Capital Region Planning Board Act, 1985.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of Preventon of Food Adulteration Act, 1954:—

- (i) The Prevention of Food Adulteration (First Amendment) Rules, 1987 published in Notification No. G.S.R. 12(E) in Gazette of India dated the 5th January, 1987 along with a corrigendum to its Hindi version published in Notification No. G.S.R. 344(E) dated the 31st March, 1987.
- (ii) The Prevention of Food Adulteration (Second Amendment) Rules. 1987 published in Notification No. G.S.R. 270(E) in Gazette of India dated the 2nd March, 1987 along with a corrigendum to its Hindi version published in Notification No. G.S.R. 569(E) dated the 12th June, 1987.
 - (iii) The Prevention of Food Adulteration (Third Amendment) Rules, 1987 published in Notification No.
 G.S.R. 422(E) in Gazette of India dated the 29th

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April, 1987 along with a corrigendum thereto published in Notification No. G.S.R. 918(E) dated the 17th November, 1987.

- (iv) The Prevention of Food Adulteration (Fifth Amendment) Rules 1987 published in Notification No. G.S.R. 900 (E) in Gazette of India dated the 10th November. 1987 alongwith a corrigendum thereto published in Notification No. G.S.R. 72(E), dated the 3rd February, 1988.
- (v) The Prevention of Food Adulteration (Sixth Amendment) Rules, 1987 published in Notification No. G.S.R. 916(E) in Gazette of India dated the 17th November, 1987 together with a corrigendum thereto published in Notification No. G.S.R. 320(E) dated the 2nd March, 1988.

(8) Five statements (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—

- (i) The Drugs and Cosmetics (Second Amendment) Rules. 1987 published in Notification No. G.S.R. 570(E) in Gazette of India dated the 12th June, 1987.
- (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1987 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 2nd July, 1987.
- (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1987 published in Notification No. G.S.R. 792(E) in Gazette of India dated the 17th September, 1987.

(10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Food Corporations (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 945(E) in Gazette of India dated the 21st September, 1988, under sub-section (3) of section 44 of the Food Corporations Act, 1964 (12) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 750(E) in Gazette of India dated the 11th August, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(13) A copy of the Employees' State Insurance (General) (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. N. 12/13/1/87-P&D in Gazette of India dated tht 19th March, 1988, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

4. Report of the Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-first Report of the Business Advisory Committee.

5. Report of the Committee on Private Members' Bills and Resolutions.

Shrimati Sunderwati Nawal Prabhakar presented the Fifty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Matters under Rule 377

(1) Shri Lakshman Mallick raised a matter regarding need to clear the proposal submitted by M/s Century Spinning Manufacturing Company Limited for setting up ammonia and urea project at Paradeep.

(2) Prof. M. R. Halder raised a matter regarding need to allocate sufficient funds for the timely completion of Lakshmikantapur-Namkhana Railway line.

(3) Shri Sriballav Panigrahi raised a matter regarding need to review the policy of charging high fees from public by the hospitals run by Public Undertakings.

(4) Shri Anoopchand Shah raised a matter regarding need to continue the '12-bogie' train running between Dadar and Virar.

(5) Shrimati N. P. Jhansi Lakshmi raised a matter regarding need to instal a powerful T.V. transmission booster in Chittoor.

(6) Shri Saifuddin Chowdhary raised a matter regarding need to resolve without delay the demands of the striking officers of public sector undertakings. (7) Dr. G. S. Rajhans raised a matter regarding need to provide adequate assistance to the people of Bihar affected by recent earthquake.

(8) Shri K. N. Pradhan raised a matter regarding need to increase the quota of essential commodities for Madnya Pradesh.

7. Discussion under Rule 193

97

Discussion regarding commission reported to have been paid by M/s. Bofors in the Howitzer gun deal raised by Prof. Madhu Dandavate on the 15th November, 1988, continued.

The following members took part in the debate:--

(1) Shri Buta Singh

(Lok Sabha adjourned at 1-02 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri Indrajit Gupta
- (3) Shri H. A. Dora
- (4) Shri Ram Pyare Panika
- (5) Shri Dinesh Goswami
- (6) Shri Khurshid Ahmed Choudhry
- (7) Prof. Saifud-Din Soz
- (8) Shri V. Kishore Chandra S. Deo

Shri K. C. Pant replied to the discussion.

The discussion was concluded.

*8. Statement by Minister

The Minister of External Affairs made a statement regarding recognition of the newly declared State of Palestine. 6-15 P.M.*

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th November, 1988).

Made at 4-03 P.M.

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SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-1682 LS-16-11-1988-850.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 17, 1988/Kartika 26, 1910 (Saka)

No. 393

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 103-107 were orally answered. Replies to Starred Questions Nos. 102, 108-115 and 117-121 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 908-921, 923-932 and 934-1107 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956:---

- (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1987-88.
- (ii) Annual Report of the National Aluminium Company Limited. Bhubaneswar for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Merchant Shipping (Levy of Oil Pollution Cess) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 809(E) in Gazette of India dated the 22nd July, 1988, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 712(E) published in Gazette of India dated the 17th June, 1988 approving the Calcutta Port Employees' (Pension) Regulations, 1988.
 - (ii) G.S.R 886(E) published in Gazette of India dated the 30th August, 1988 approving the Cochin Port Employees (General Provident Fund) Amendment Regulations, 1988.
- (iii) G.S.R. 900 (E) published in Gazette of India dated the 5th September, 1988 approving the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 1988.
- (iv) G.S.R. 917(E) published in Gazette of India dated the 9th September, 1988 approving the Calcutta Port Trust Employees' (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) First Amendment Regulations, 1988.
- (v) G.S.R. 973(E) published in Gazette of India dated the 30th September, 1988 approving the Kandla Port Employees' (Retirement Benefit Fund), Regulations, 1988.
- (vi) G.S.R. 1007(E) published in Gazette of India dated the 13th October, 1988 approving the New Mangalore Port Employees' (Leave) Amendment Regulations, 1968.
- (vii)G.S.R. 887(E) published in Gazette of India dated the 30th August, 1988 approving the New Mangalore Port Trust (Licensing of Stevedores) Amendment Regulations, 1988.

(4) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 984(E) in Gazette of India dated the 26th October, 1988, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.

4. Statements of Estimates Committee

SHRI ASUTOSH LAW laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (i) Fifty-second Report of Estimates Committee (Eighth Lok Sabha) regarding action taken by Government on their Forty-fifth Report (Eighth Lok Sabha) on the Ministry of Home Affairs-Voluntary Organisations.
- (ii) Fifty-sixth Report of Estimates Committee (Eighth Lok Sabha) regarding action taken by Government on their Forty-second Report (Eighth Lok Sabha) on the Ministry of Tourism—Tourism in Orissa.

5. Motion for Election to Committee

SHRI LALITESHWAR PRASAD SHAHI moved the following motion:---

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

The motion was adopted.

6. Motion regarding Sixty-first Report of Business Advisory Committee

SHRI H. K. L. BHAGAT moved the following motion:-

"That this House do agree with the Sixty-first Report of the Business Advisory Committee presented to the House on the 16th November, 1986."

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The motion was adopted.

7. Matters under Rule 377

(1) SHRI SOMNATH RATH raised a matter regarding need to provide stoppage for the express trains at Khallikote, Khurda Road, Orissa.

(2) SHRI MADAN PANDEY raised a matter regarding need to amend the industrial policy keeping in view the Supreme Court judgement in the 'Kamani Tubes' Private Ltd. case'.

(3) DR. CHANDRA SHEKHAR TRIPATHI raised a matter regarding need for providing basic amenities to the people living in slums in cities.

(4) SHRI BIRBAL raised a matter regarding need to pay compensation to the reciple of Ganganagar district in Rajasthan affected by the floods in Punjab.

(5) SHRI HARISH RAWAT raised a matter regarding need to postpone the recovery of loans given under I.R.D.P.

(6) SHRI RAM BAHADUR SINGH raised a matter regarding need to develop 'Harihar area' of Bihar.

(7) SHRI GANGA RAM raised a matter regarding need to lay, gas pipe lines in Agra and Ferozabad to facilitate setting up of new industries and to save these cities from environmental pollution.

8. Discussion under Rule 183 Discussion on the demands of farmers and agricultural labour raised by Shri C. Janga Reddy on the 3rd November, 1988, continued:-

The following members took part in the debate:---

- (1) Shri Somnath Rath
- (2) Dr. Manoj Pandey

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 PM.)

- (3) Shri Zainal Abedin
- (4) Shri Ram Singh Yaday
 - (5) Smt. Geeta Mukherjee
 - (6) Shri Janak Raj Gupta

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- (7) Shri M. Raghuma Reddy
- (8) Smt. Usha Choudhary
- (9) Dr. A. Kalanidhi
- (10) Dr. G. S. Rajhans
- (11) Prof. Nirmala Kumari Shaktawat
- (12) Shri V. Tulsiram
- (13) Shri Ram Narain Singh
- (14) Shri Vijay N. Patil
- (15) Shri Ram Pyare Panika
- (16) Shri Charanjit Singh Walia
- (17) Shri Srivallabh Panigrahi
- (18) Prof. Saif-ud-Din Soz
- (19) Shri K. S. Rao
- (20) Shri Keyur Bhushan
- (21) Shri Amar Roypradhan
- (22) Shri Ram Bhagat Paswan
- (23) Dr. Datta Samant
- (24) Shri Dharam Pal Singh Malik
- (25) Shri Mahabir Prasad Yadav
- (26) Shri Virdhi Chander Jain
- (27) Shri Khurshid Ahmed Choudhry

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-1704 LS-17-11-88-850

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday. November 18, 1988/Kartika 27, 1910 (Saka)

No. 394

11-01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri K. Kaiho who was a member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 122-127 were orally answered. Replies to Starred Questions Nos. 128-139 and 141 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1108-1196, 1198-1255 and 1257-1341 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. G.S.R. 1031(E) (Hindi and English versions) published in Gazette of India dated the 26th October, 1988 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the delegation from Angola who visited India in October, 1988.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 2 of the Coinage Act, 1906:---
 - (i) The Coinage (Standard Weight and Remedy of the Ferritic Stainless Steel Coins) of Fifty Paise, Twenty-five Paise and Ten Paise (containing Iron 82 per cent and Chromium 18 per cent) Rules, 1988 published in Notification No. S.O. 811(E) in Gazette of India dated the 26th August, 1988.
 - (ii) The Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing Copper 75 per cent and Nickel 25 per cent) coined on the theme 'Rainfed Farming' (on the occasion of celebration of the Eighth World Food Day on the 17th October, 1988) Rules, 1988 published in Notification No. S.O. 914(E) in Gazette of India dated the 30th September, 1988.
 - (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17-A of the General Insurance Business (Nationalisation) Act, 1972:---
 - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory Clerical Subordinate Staff) Second Amendment Scheme, 1988, published in Notification No. S-O. 780(E) in Gazette of India dated the 22nd August, 1988.
 - (ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1988 published in Notification No. S.O. 781(E) in Gazette of India dated the 22nd August, 1988.
 - (iii) The General Insurance (Rationalisation and Revision of Pay Scales and other conditions of Service of Officers) Second Amendment Scheme, 1988 published in Notification No. S.O. 782(E) in Gazette of India dated the 22nd August, 1988.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954:—
 - (i) The High Court Judges (Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 635 in Gazette of India dated the 27th July, 1988.
 - (ii) The High Court Judges Travelling Allowance (Amendment) Rules, 1988 published in Notification No. G.S.R. 914(E) in Gazette of India dated the 6th September, 1988.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 41 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
 - (i) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 636 in Gazette of India dated the 27th July, 1988.
 - (ii) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 915(E) in Gazette of India dated the 9th September, 1988.
- (6) A copy each of the following Reports of the Law Commission (Hindi and English versions):---
 - (i) One Hundred Twenty-Seventh Report on Resource Allocation for Infra-Structural Services in Judicial Administration.
 - (ii) One Hundred Twenty-Eighth Report on cost of Litigation.
- (7) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan Sikkim, Tamil Nadu, Uttar Pradesh, Arunachal Pradesh, Goa, Daman and Diu and Pondicherry. 1984-85-Volumes I to III (Statistical).

- (8) A copy of the Rubber (Amendment) Rules, 1988 (Hindi and English versions) published in Notification. No. G.S.R. 716(E) in Gazette of India dated the 20th June, 1988 under sub-section (3) of section 25 of the Rubber Act, 1947.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) S.O. 853 (E) published in Gazette of India dated the 8th September, 1988 making certain amendments in the Open General Licence No. 23/88 dated the 30th March, 1988.
 - (ii) S.O. 926(E) published in Gazette of India dated the 6th October, 1988 making certain amendments in the Open General Licence No. 16/88 dated the 30th March, 1988.
 - (iii) S.O. 978(E) published in Gazette of India dated the 25th October, 1988 making certain amendments in the Open General Licence Number 2|88 dated the 30th March, 1988.
- (10) A copy of the Coffee (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No-G.S.R. 663 in Gazette of India dated the 20th August, 1988, under sub-section (3) of section 48 of the Coffee Act, 1942.

5. Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ARVIND NETAM laid on the Table a copy each of the following statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

> (i) Statement showing action taken by Government on the recommendations contained in Chapters I. II and III and final replies in respect of Chapter V of Thirty-First Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India Limited.

- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirty-second Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in UCO Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
 - (iii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirtythird Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Western Railway.

6. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st November, 1988.

7. Discussion under Rule 193

Discussion on the demands of farmers and agricultural labour raised by Shri C. Janga Reddy on the 3rd November, 1988, continued:—

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The following members took part in the debate:--

- (1) Shri Harish Rawat
- (2) Shri Muhiram Saikia
- (3) Prof. N. G. Ranga
- (4) Shri G. S. Basavaraju
- (5) Shri Piyus Tiraky
- (6) Shri Dal Chand Jain
- (7) Shri N. Tombi Singh
- (8) Shri Het Ram
- (9) Shri Kamla Prasad Singh
- (10) Shri V. Krishna Rao
- (11) Shri M. Subba Reddy
- (12) Shri Uttam Rathod
- (13) Shri Uma Kant Mishra

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- (14) Chowdhry Akhtar Hasan
- (15) Shri Birbal
- (16) Shri Bharat Singh
- (17) Shri Bapulal Malviya

Shri Bhajan Lal replied to the discussion.

The discussion was concluded.

8. Motion regarding Fifty-Seventh Report of the Committee on Private Members' Bills and Resolutions

Shrimati Patel Ramaben Ramjibhai Mavani moved the following motion:---

"That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th November, 1988."

The motion was adopted.

9. Private Member's Resolution-under consideration

Further discussion on the following Resolution moved by Shri Somnath Rath on the 19th August, 1988, continued:---

"This House while expressing its appreciation of the New 20-Point Programme initiated by the Government, notes that implementation of the poverty alleviation programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Satyendra Narayan Sinha
- (3) Shri Virdhi Chander Jain
- (4) Shri P. K. Thungon

- (5) Shri Piyus Tiraky
- (6) Shri Shantaram Naik
- (7) Shri Sriballav Panigrahi
- (8) Shri Shankarlal (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st November, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-1726 LS-18-11-88-850.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 21, 1988/Kartika 30, 1910 (Saka)

No. 395

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11-01 A.M.

1. Starred Questions

Starred Questions Nos. 142, 143, 145, 146, 149 and 150 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1342-1441, 1443-1451, 1453 and 1455-1568 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Eighth Annual Report (Hindi and English versions) of the Commi^ssion for Scheduled Castes and Scheduled Tribes for the year 1985-86.
- (ii) A copy of the Memorandum (Hindi and English versions) of Action Taken on the recommendations contained in the Report.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1987-88, along with Audited Accounts.
- (ii) A statement regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1987-88.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding review by the Government on the working of the Centre for Electronics Design and Technology, Imphal for the year 1987-88.
- (4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. G.S.R. 590 in Gazette of India dated the 23rd July, 1988, under Article 320(5) of the Con^stitution.
 - (5) A copy each of the following Notifications (Hindi and
 English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
 - (i) The Central Industrial Security Force (First Amendment) Rules, 1988 published in Notification No.
 G.S.R. 186 in Gazette of India dated the 26th March, 1988.

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- (ii) The Central Industrial Security Force (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 402 in Gazette of India dated the 21st May, 1988.
- (6) A copy each of the following Notifications (Hindi and English ver^sions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 639 in Gazette of India dated the 13th August, 1988.
 - (ii) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 638 in Gazette of India dated the 13th August, 1988.

- (iii) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 640 in Gazette of India dated the 13th August, 1988.
- (iv) The All India Services (Conduct) Amendment Rules, 1988 published in Notification No. G.S.R. 657 in Gazette of India dated the 20th Augu^st, 1988.
- (v) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 697 in Gazette of India dated the 3rd September, 1988.
- (vi) The Indian Police Service (Pay) Sixth Amendment Rules, 1988 published in Notification No. G.S.R. 696 in Gazette of India dated the 3rd September, 1988.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 744 in Gazette of India dated the 24th September, 1988.
- (viii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 745 in Gazette of India dated the 24th September, 1988.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1988 published in Notification No. G.S.R. 729 in Gazette of India dated the 17th September, 1988.
- (x) The Indian Forest Service (Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 1062(E) in Gazette of India dated the 4th November, 1988.
- (7) A cocv each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Central Administrative Tribunal (Procedure)

Amendment Rules, 1988 published in Notification No. G.S.R. 1000(E) in Gazette of India dated the 11th October, 1988.

- (ii) The Central Administrative Tribunal (Group 'A' posts) Recruitment Rules, 1988 published in Notification No. 1036(E) in Gazette of India dated the 27th October, 1988
- (8) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:---
 - (i) The Indo-Tibetan Border Police (Animal Transport) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 440 in Gazette of India dated the 4th June, 1988.
 - (ii) The Indo-Tibetan Border Police Sub-Inspector (Auditor) Recruitment Rules, 1988 published in Notification No. G.S.R. 533 in Gazette of India dated the 2nd July, 1988.
 - (iii) The Central Reserve Police Force (Amendment) Rules, 1988 published in Notification No. G.S.R. 783 in Gazette of India dated the 8th October, 1988.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section
 62 of the Juvenile Justice Act, 1986:---
- (i) The Juvenile Justice (Delhi) Rules, 1987 published in Notification No. F. 43(1) 87 ICW DSW in Delhi Gazette dated the 17th November, 1987.
 - (ii) The Andaman and Nicobar Juvenile Justice Rules, 1986 published in Notification No. 9/88 F. No. 48-181/87-TW in Andaman and Nicobar Gazette dated the 15th April, 1988.
- (10) A statement (Hindi and English versions) showing the reasons for delay in laying the Notification at (i) of item (9) above.

(5 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th November, 1988, Rajya Sabha passed the Warehousing Corporations (Amendment) Bill 1988.

5. Bill passed by Rajya Sabha laid on the Table

The Warehousing Corporations (Amendment) Bill, 1988.

*6. Statement by Prime Minister

The Prime Minister made a statement regarding the recent Visit of Mr. Gorbachev, General Secretary of the Central Committee of the CPSU and President of the Presidium of Supreme Soviet, to India.

He also laid on the Table the following documents:___

- Agreement between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics on Economic and Technical Cooperation in the setting up of Vindhyachal Thermal Power Station Stage-II in the territory of India.
- (2) Agreement between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics for the avoidance of double taxation of income.
- (3) Agreement between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics on long term cooperation in the exploration and use of outer space for peaceful purposes.
- (4) Agreement between the Republic of India and the Union of Soviet Socialist Republics on cooperation in the construction of a nuclear power station in India.
- (5) Protocol between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics on Economic and Technical Cooperation in Power Project.
- (6) Indo-Soviet Summit Statement.

*Made at 12.52 P.M.

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7. Statement by Minister

The Minister of Food and Civil Supplies made a statement regarding the allocation of imported edible oils to vanaspati industry.

8. Motion for Election to Committee

Shri Chintamani Panigrahi moved the following motion:-

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

9. Matters Under Rule 377

(1) Shri S. B. Sidnal raised a matter regarding need to provide air services from Belgaum to Goa, Bombay and Bangalore.

(2) Shri Birinder Singh raised a matter regarding need to include Aluminimum Phosphide and EDB Ampules in 'Scheduled drugs' to avoid their misuse.

(3) Shri Banwari Lal Purohit raised a matter regarding steps to enhance the earnings of handloom weavers, particularly those of Nagpur region.

(4) Shri Jujhar Singh raised a matter regarding need to declare Chambal complex as National Park.

(5) Shri E. Ayyapu Reddy raised a matter regarding need to direct banks and financial institutions to make available credit on soft terms of entrepreneurs in Rayalseema region of Andhra Pradesh.

(6) Shri Basudeb Acharya raised a matter regarding need for concellation of the Memorandum of Understanding between the Government of India and M/s. Samtel-Corning.

(7) Shri Vijay N. Fatil raised a matter regarding need to increase domestic production of crude oil to meet the indigenous demand.

(8) Smt. Usha Rani Tomar raised a matter regarding need to impress upon hospitals the need to provide prompt attention to accident victims.

10. Government Bill-Passed

The Maternity Benefit (Amendment) B ll, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Bindeshwari Dubey.

The following members took part in the debate:---

- (1) Shri G. Bhoopathi
- (2) Shri Virdhi Chander Jain
- (3) Smt. Bibha Ghosh Goswami
- (4) Dr. G. S. Rajhans
- (5) Shri Thampan Thomas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-04 P.M.)

- (6) Smt Basavarajeshwari
- (7) Shri Sriballav Panigrahi
- (8) Smt. Geeta Mukherjee
- (9) Shri Somnath Rath
- (10) Shri Shanti Dhariwal
- (11) Dr. Chandra Shekhar Tr.pathi
- (12) Shri Bhadreshwar Tanti
- (13) Shri Vijay N. Patil
- (14) Kum. Mamata Banerjee
- (15) Shri Mohd. Mahfooz Ali Khan
- (16) Shri Mahabir Prasad Yadav
- (17) Dr. Manoj Pandey
- (18) Dr. Datta Samant
- (19) Smt. Usha Thakkar
- (20) Shri Ramashray Prasad Singh

Shri Bindeshwari Dubey replied to the debate.

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The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bindeshwari Dubey.

The motion was adopted and the Bill was passed.

11. Government Bill-Under Consideration

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988.

The motion for consideration of the Bill was moved by Shri J. Vengal Rao

The following members took part in the debate: --

- (1) Shri C. Madhav Reddy
- (2) Shri Shantaram Naik (Speech unfinished)

The discussion was not concluded.

12. Report of Business Advisory Committee

Shrimati Sheila Dikshit presented the Sixty-second Report of Business Advisory Committee.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

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Tuesday, November 22, 1988 Agrahayana 1, 1910 (Saka)

No. 396

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 163 and 165—168 were orally answered. Replies to Starred Questions Nos. 164, 169—171, 173—178 and 180—183 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1569-1740 and 1742-1801 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1987-88.
- (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Oil Industry Development Board (Employees' Travelling Allowance) Amendment Rules, 1988 (Hindi and English versions) published in No-

tification No. G.S.R. 1038(E) in Gazette of India dated the 28th October 1988, under sub-section (3) of section 31 of the Oil Industry Development Act, 1974.

- (3) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1987-88.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (4) A copy of the Notification No. G.S.R. 1056(E) (Hindi and English versions) published in Gazette of India dated the 3rd November, 1988 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the delegation from U.S.S.R. who visited India in November, 1988, under section 41 of the Finance Act, 1979.
 - (5) A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 916(E) in Gazette of India dated the 9th September, 1988, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (6) A copy of the Annual Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1986-87 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 11th May 1987 issued by the President in relation to the State of Punjab.

- (7) Review by the Government (Hindi and English versions) on the working of the Funjab State Electricity Board, Patiala, for the year 1986-87.
- (8) A copy of the Annual Statement of Accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1986-87 together with Audited Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Statement of Accounts of the Punjab State Electricity Board, Patiala, for the year 1986-87.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1988 published in Notification No. G.S.R. 479(É) in Gazette of India dated the 22nd April, 1988.
 - (ii) The Company Law Board (Bench) (Amendment) Rules, 1988 published in Notification No. S.O. 560
 (E) in Gazette of India dated the 10th June, 1988.
 - (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1988 published in Notification No. G.S.R. 694(E) in Gazette of India dated the 10th June, 1988.
 - (iv) The Companies (Particulars of Employees) (Amendment) Rules, 1988 published in Notification No. G.S.R. 695(E) in Vazette of India dated the 10th June, 1988
 - (v) The Cost Accounting Records (Chemical Industries) Amendment Rules, 1988 published in Notification No. G.S.R. 732 in Gazette of India dated the 17th September, 1988.
 - (vi) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1988 published in Notification No. -G.S.R. 782(E) in Gazette of India dated the 13th July, 1988.

- (vii) The Companies (Fees and Applications)
 (Amendment) Rules, 1988 published in Notification No. G.S.R. 783 (E) in Gazette of India dated
 the 13th July, 1988.
- (viii) The Manufacturing and Other Companies (Auditor's Report) Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 909(E) in Gazette of India dated the 7th September, 1988.
- (11) A copy of the Notification No. G.S.R. 481(E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1988 making certain amendments to the Notification No. G.S.R. 507(E) dated the 24th June, 1985. under sub-section (3) of section 637 of the Companies Act, 1956.
- (12) A copy each of the Notifications (Hindi and English versions) issued under sub-section (2) of section 1 of the Companies (Amendment) Act, 1988:---
 - (i) G.S.R. 781 (E) published in Gazette of India dated the 13th July, 1988 appointing the 15th July, 1988 as the date on which the provisions of sections 3,57 (a), 63 and 67 of the said Act shall come into force.
 - (ii) S.O. 559(E) published in Gazette of India dated the 10th June, 1988 appointing the 15th June 1988 as the date on which the provisions of the said Act specified in the Schedule shall come into force.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—
 - (i) G.S.R. 480(E) published in Gazette of India dated the 22nd April, 1988 making certain amendments in Table A of Schedule I Annexed to the said Act.
 - (ii) G.S.R. 784(E) published in Gazette of India dated the 13th July, 1988 making certain amendments in Schedule V, VI and XII of the said Act.
- (14) A copy of the Notification No. G.S.R. 908(E) (Hindi and English versions) published in Gazette of India dated the 7th September, 1988 containing corrigendum to Notification No. G.S.R. 783(E) dated the 13th July, 1988

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st November, 1988, Rajya Sabha passed the Indian Contract (Amendment) Bill, 1988.

5. Bill passed by Rajya Sabha—Laid on the Table

The Indian Contract (Amendment) Bill, 1988.

6. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Forty-ninth Report (Hindi and English versions) of the Committee on Fublic Undertakings on Action Taken by Government on the recommendations contained in their Twenty-second Report on Bharat Heavy Plate & Vessels Limited.

7. Motion regarding Sixty-second Report of Business Advisory ...Committee

Shrimati Sheila Dikshit moved the following motion:---

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 21st November, 1988."

An amendment moved by Shri G. M. Banatwalla that the Report be referred back to the Committee, was negatived.

The motion was adopted.

8. Matters Under Rule 377

(1) Shri Jagannath Patnaik raised a matter regarding need to complete the Hydel Power Project, Indravati on time.

(2) Shri G. S. Basavaraju raised a matter regarding retention of Central Plantation Crop Research Institute, Hirehalli. Tumkur with ICAR itself.

(3) Shri Braja Mohan Mohanty raised a matter regarding need to take appropriate steps to save Konark Sun temple and Jagannath temple in Orissa from the effects of erosion.

(4) Shri Harihar Soren raised a matter regarding need to complete the remaining portion of rail link between Daitari and Banspani in Orissa.

(5) Shri K. N. Pradhan raised a matter regarding need to increase the quantum of assistance to the Gas victims of Bhoral.

(6) Prof. Saif-ud-Din Soz raised a matter regarding nonavailability of essential data collected during the 1981 census.

(7) Dr. A. K. Patel raised a matter regarding need for timely completion of cleaning project of Ganga and other rivers.

(8) Shri Ram Pyare Panika raised a matter regarding need for providing relief to the drought affected people of Mirzapur district in Uttar Pradesh.

(9) Shri Ajit Kumar Saha raised a matter regarding demands of industrial workers of Delhi and Uttar Pradesh who are on strike from 22nd November, 1988.

9. Government Bill-Passed

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988.

Discussion on the motion for consideration of the Bill moved by Shri J. Vengal Rao on 21st November, 1988, continued.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Shri Braja Mohan Mohanty
- (3) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-06 P.M.)

- (4) Dr. G. S. Rajhans
- (5) Shri Sriballav Panigrahi
- (6) Shri Thampan Thomas
- (7) Kum, Mamata Banerjee
- (8) Prof. Saif-ud-Din Soz
- (9) Shri Shanti Dhariwal
- (10) Shri Indrajit Gupta
- (11) Dr. Datta Samant
- (12) Shri Ram Narain Singh

Shri J. Vengal Rao replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri J. Vengal Rao.

The motion was adopted and the Bill was passed.

*10. Statement by Minister

The Minister of External Affairs made a statement regarding recent Provincial Council elections in the North-Eastern Province of Sri Lanka.

11. Government Bill-Under Consideration .

The Commissions of Inquiry (Amendment) Bill, 1988.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:-

- (1) Shri E. Ayyapu Reddy
- (2) Shri Somnath Rath
- (3) Shri G. M. Banatwalla
- (4) Shri Ram Singh Yadav
- (5) Shri Thampan Thomas
- (6) Dr. G. S. Rajhans
- (7) Shri Virdhi Chander Jain

The discussion was not concluded.

6-01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

*Made at 3-59 P.M.

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MGIPMRND-LS-I-1789 LS-22-11-1988-850.

LOK SABHA

BULLETIN-PART I

'Brief Record of Proceedings]

Thursday, November 24, 1988/Agrahayana 3, 1910 (Saka)

No. 397

11-02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Nitiraj Singh Choudhary who was a member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 184, 187–189 and 191–193 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1802–1804. 1806–1861 1863–1897, 1899, 1901–1909, 1911–1942, 1944–1967, 1969–1977 and 1979–1988 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) S.O. 758(E) published in Gazette of India dated the 16th August, 1988 containing Order directing that

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the powers under rule 22C(4) of the Mineral concession Rules, 1960 framed under section 13 of the said Act, shall also be exercisable by the Joint Secretary of the Government of India in the Department of Mines.

- (ii) S.O. 952(E) published in Gazette of India dated the 24th October, 1988 making certain amendments in the Order published in Notification No. G.S.R. 1366 dated the 12th December, 1959.
- (iii) S.O. 953(E) published in Gazette of India dated the 24th October, 1988 authorising the Geological Survey of India to carry out detailed investigation and exploration in Karnataka for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification.
- (2) A copy of the Aluminium (Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 1056(E) in Gazette of India dated the 17th November, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriva Manav Sangrahalaya, Bhopal, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1001(E) in Gazette of India dated the 12th October, 1988, under sub-section (3) of section 109 of the N⁴11ti-State Co-operative Societies Act, 1984.

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- (6) A copy of the Delhi Co-operative Societies (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 16(9)/80|Coop|Legal in Delhi Gazette dated the 9th September, 1988, under sub-section (3) of section 97 of the Delhi Co-operative Societies Act, 1972.
- (7) A copy of the Fertiliser (Control) (Fourth Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 940 (E) in Gazette of India dated the 11th October, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Motion for Election to Committee ...

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Shri Shyam Lal Yadav moved the following motion:-

"That in pursuance of sub-section 4(e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

The motion was adopted.

6. Disqualification of Member on ground of defection

The Speaker informed the House that in exercise of powers conferred upon him under paragraph 6 of the Tenth Schedule to the Constitution of India, he had passed the following Order on 24th November, 1988:—

"ORDER

In exercise of powers conferred upon me under paragraph 6 of the Tenth Schedule to the Constitution of India, I. B. R. Jakhar, Speaker, Lok Sabha, hereby decide that Shri Lalduhoma. an elected member of Lok Sabha from Mizoram constituency has incurred disqualification in terms of paragraph 2(1) (a) of the said Schedule for being a member of Lok Sabha by voluntarily giving up his membership of Congress(I) —his original political party.

Accordingly Shri Lalduhoma has ceased to be a member of Lok Sabha with immediate effect."

7. Matters Under Rule 377

(1) Shri Somnath Rath raised a matter regarding steps for the prevention of perennial floods and drought in the State of Orissa.

(2) Shri Mullappally Ramachandran raised a matter regarding need to extend the micro-wave link upto Mangalore to enable people of Cannanore. Waynad and Kasaragod to see Malayalam programmes.

(3) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to sanction the Mohane river project in Bihar.

(4) Shri Uttam Bhai H. Patel raised a matter regarding need to remove all levies on musical instruments.

(5) Shri Dharam Pal Singh Malik raised a matter regarding need to reschedule the timings of 2 JPR and 5 JPR trains.

(6) Shrimati Patel Ramaben Ramjibhai Mavani raised a matter regarding need to provide financial assistance for proper maintenance of museums in the country.

(7) Shri Sharad Dighe raised a matter regarding need to restart Kamla Mill, Bombay immediately.

(8) Dr. Datta Samant raised a matter regarding need to introduce Hovercraft service between Goa and Bombay.

(9) Shri N. Venkata Ratnam raised a matter regarding need to instal telephone meters along with telephone instruments instead of in Telephone Exchanges.

8. Government Bill—Passed

The Commissions of Inquiry (Amendment) Bill, 1988

Discussion on the motion for consideration of the Bill moved by Shri Sontosh Mohan Dev on 22nd November, 1988, continued.

The following members took part in the debate:--

- (1) Shri Somnath Chatterjee
- (2) Kum. Mamata Banerjee

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.12 P.M.)

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- (3) Shri N. Tombi Singh
- (4) Shri Shantaram Naik
- (5) Shri Sriballav Panigrahi

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The National Highways Authority of India Bill, 1988.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:----

- (1) Shri C. Madhav Reddy
- (2) Shrimati Kishori Sinha
- (3) Shri Virdhi Chander Jain
- (4) Shri Basudeb Acharya (Speech unfinished)

The discussion was not concluded.

10. Discussion Under Rule 193

Discussion on the rise in prices of essential commodities, raised by *Dr. Chinta Mohan on the 26th November, 1987, continued.

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The following members took part in the debate:--

- (1) Shri D. N. Reddy
- (2) Shri Y. S. Mahajan
- (3) Shri Ram Pyare Panika

*Resigned w.e.f. 2nd March, 1988.

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- (4) Shri Khurshid Ahmed Choudhry
- (5) Shri Virdhi Chander Jain
- (6) Shri Abdul Rashid Kabuli
- (7) Shri Indrajit Gupta
- (8) Shri Yogeshwar Prasad Yogesh
- (9) Shri N. Tombi Singh
- (10) Dr. Datta Samant
- (11) Shri Syed Masudal Hossain
- (12) Shri D. L. Baitha

The discussion was not concluded.

6.21 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 25th November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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BULLETIN—PART I "Brief Record of Proceedings]

Friday, November 25, 1988/Agrahayana 4, 1910 (Saka)

No. 398

11-02 A.M.

1. Tribute to Shri G. V. Mavalankar on his birth Centenary

The Deputy Speaker paid tribute to Shri G. V. Mavalankar, first Speaker of Lok Sabha on his birth centenary.

2. Starred Questions

Starred Questions Nos. 204, 205, 207, 208 and 212 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1989-2000, 2002-2049, 2051-2135, 2137-2144 and 2146-2207 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 925(E) published in Gazette of India dated the 13th September 1988 together with an explanatory memorandum making certain amendment to the Notification No. 71/87-Customs, dated the 1st March, 1987 so as to extend the concessional customs duty to three more items of machinery and to extend the validity of the Notification upto the 31st March, 1990 and amplify the description of airjet looms already covered therein.

- (ii) G.S.R. 930(E) published in Gazette of India dated the 16th September. 1988 together with an explanatory memorandum seeking to provide concessional duty of 35 per cent basic and nil additional duty in respect of four machinery for manufacture of packaging media.
- (iii) G.S.R. 931 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to provide total exemption from auxiliary duty of customs on goods covered by Notification No. 250/88-Cus. dated the 16th September, 1988.
- (iv) G.S.R. 941 (E) published in Gazette of India dated the 19th September, 1988 together with an explanatory memorandum seeking to change the basic customs duty on certain items covered by Chapter Heading No. 39.19 of Customs Tariff Act from Rs. 100 per Kg. to 50 per cent ad valorem plus Rs. 35 per Kg.
- (v) G.S.R. 942(E) published in Gazette of India dated the 19th September, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 158/88-Cus. and 162.88-Cus, dated the 13th May, 1988.
- (vi) G.S.R. 943 (E) published in Gazette of India dated the 20th September 1988 together with an explanatory memorandum exempting Black Pepper from the whole of the duty of Export.
- (vii) G.S.R. 946(E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum excluding specified goods from the purview of the heading 98.06 of the First Schedule to the Customs Tariff Act.
- (viii) G.S.R. 947(E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum deleting certain goods from the scope of heading No. 98.06.
- (ix) G.S.R. 948(E) published in Gazette of India dated the 21st September 1988 together with an explanatory memorandum prescribing import duty of

Rs. 50 per Kg. on almond kernel when imported from regular sources and Rs. 45 per Kg. when imported from preferential sources.

- (x) G.S.R. 949(E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum providing nil auxiliary duty in respect of almond kernel and almond in soft shell.
- (xi) G.S.R. 950 (E) published in Gazette of India dated the 21st September, 1988 together with an explanatory memorandum rescinding notification No. 35/88-Cus. dated the 1st March, 1988.
- (xii) G.S.R. 953 (E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs dated the 21st April, 1984 upto 31st March, 1989.
- (xiii) G.S.R. 956 (E) published in Gazette of India dated the 28th September. 1988 together with an explanatory memorandum extending the validity of Notification Nos. 127/82-Cus. dated the 1st May, 1982 and Notification Nos. 513 to 516|86-Cus. dated the 30th December, 1986 upto the 30th November, 1988.
 - (xiii) (a) G.S.R. 957(E) published in Gazette of India dated the 28th September, 1988 together with an explanatory memorandum seeking to amend Notification No. 21/88-Cus. dated the 1st March, 1988 so as to add one machinery to the list of machinery prescribed with concessional duty.
 - (xiv) G.S.R. 963 (E) published in Gazette of India dated the 29th September, 1988 together with an explanatory memorandum prescribing a basic customs duty of 45 per cent on component parts of forklift trucks with modified conditions.
 - (xv) G.S.R. 964 (E) published in Gazette of India dated the 29th September, 1988 together with an explanatory memorandum seeking to amend notification No. 20/88-Cus, dated the 1st March, 1988 so as to give the powers of certification in respect

of small scale industries for import under the notification to Industrial Adviser in the office of Deve- $\sqrt{}$) lopment Commissioner, Small Scale Industries.

- (xvi) G.S.R. 966(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to amend Notification No. 84/86-Cus. dated the 17th February, 1986 so as to reduce the basic customs duty on unwrought zinc from 85 per cent ad valorem to 50 per cent ad valorem.
- (xvii) G.S.R. 967 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum providing reduction in the basic customs duty on copper scrap imported for the manufacture of copper oxychloride from 65 per cent ad valorem to 40 per cent ad valorem.
- (xviii) G.S.R. 968(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum regarding reduction in the basic customs duty on aluminium waste and scrap from 50 per cent ad valorem to 30 per cent ad valorem.
- (xix) G.S.R. 969(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to exempt aluminium waste and scrap from auxiliary duty of customs in excess of 5 per cent ad valorem.
- (xx) G.S.R. 970(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum extending the validity of Notification No. 341/76-Cus, dated the 2nd August, 1976 upto 31st December, 1988.
- (xxi) G.S.R. 971(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to provide importers of machinery for manufacture of bicycles/ components to discharge their export obligation by export of bicycles as well as components.

- (xxii) G.S.R. 986(E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum providing increase in the basic customs duty on Sultanas.
- (xxiii) G.S.R. 987(E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum seeking to amend Notification No. 123/86-Cus, dated the 17th February, 1986.
- (xxiv) G.S.R. 988 (E) published in Gazette of India dated the 3rd October 1988 together with an explanatory memorandum seeking to increase the import duty on pulses from 10 per cent ad valorem to 35 per cent ad valorem.
- (xxv) G.S.R. 1011 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of 20 per cent customs duty on the import of specified medical equipments so as to give the concession in respect of the said goods sent by any Indian settled abroad for a minimum period of one year.
- (xxvi) G.S.R. 1012(E) to 1014(E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe 40 per cent customs duty instead of nil rate on the import of Flastic Bags for preserving blood and its components.
- (xxvii) G.S.R. 1041(E) published in Gazette of India dated the 1st November 1988 together with an explanatory memorandum exempting specified bulk hormone and drug namely Prostaglandin F2 Alpha and Lincomycin Hydrochloride when imported for manufacture of specified drugs and hormones covered by notification 27/88-Customs, dated the 1st March, 1988 from basic duty of customs as is in excess of 25 per cent ad valorem and the whole of the additional duty of customs.
 - (xxviii) G.S.R. 1042(E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting goods covered

by Notification 296/88-Cus, dated the 1st November, 1988 from the whole of the auxiliary duty of customs.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944;---
 - (i) G.S.R. 928(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 138A/62-CE, dated the 3rd November, 1962 and 53/87-CE, dated the 1st March, 1987 prescribing a concessional rate of excise duty on Polypropylene multifilament yarn.
 - (ii) G.S.R.929(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 191/85-CE, dated the 28th August, 1985.
 - (iii) G.S.R. 932(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to prescribe concessional duty of 5 per cent in respect CNC machine tools.
- (iv) G.S.R. 985(E) published in Gazette of India dated the 3rd October, 1988 together with an explanatory memorandum seeking to fully exempt roasted chicory from excise duty.
- (v) G.S.R. 991(E) published in Gazette of India dated the 5th October, 1988 together with an explanatory memorandum seeking to exempt newsprint rejects arising during the course of manufacture of newsprint in a factory in a financial year subject to a limit of 5 per cent of the total production of the newsprint.
- (vi) G.S.R. 1015(E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to prescribe excise duty on video tapes at the rate of Rs. Ten per square metre instead of the present rate of 25 per cent ad valorem.

- (vii) G.S.R. 1016 (E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to exempt specified type of blank recorded video cassettes subject to the condition that excise duty at the rate of ten per cent square metre has been paid on the video tapes used in the manufacture of the said cassettes.
- (viii) G.S.R. 1017(E) published in Gazette of India dated the 14th October, 1988 together with an explanatory memorandum seeking to introduce excise duty at the rate of 10 to 20 per cent on permanent magnets other than cast alloy permanent magnets, metallised polyester films and metallised polypropylene film of thickness not exceeding 12 microns and etched or formed aluminium foils respectively.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 870(E) in Gazette of India dated the 22nd August, 1988.
 - (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 871 (E) in Gazette of India dated the 22nd August, 1988.
 - (iii) The Life Insurance Corporation of India Class T Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1988 published in Notification No. G.S.R. 872(E) in Gazette of India dated the 22nd August, 1988.
 - (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 873(E) in Gazette of India dated the 22nd August, 1988.
- (4) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate

Staff) Amendment Scheme, 1988 (Hindi and English) versions) published in Notification No. S.O. 783 (E) in Gazette of India dated the 22nd August, 1988, issued under Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
 - (i) Amendment to Regulation 20(4) of the Union Bank of India Officer Employees (Conduct) Regulations, 1976.
 - (ii) The Allahabad Bank Officer Employees' (Conduct) (Amendment) Regulations, 1988.
 - (iii) The Canara Bank Officer Employees' (Conduct) (First Amendment) Regulations, 1988
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) The Corporation Bank Officer Employees' (Conduct) Amendment Regulations, 1988.
 - (ii) The Punjab and Sind Bank Officer Employees' (Conduct) Amendment Regulations, 1988.
 - (iii) The Vijaya Bank Officer Employees' (Conduct) First Amendment Regulations, 1988.
- (7) A copy of the Regional Rural Banks (Appointment and Promotion of Officers and Other Employees) Rules, 1988 (Hindi and English versions) published in Notification No. S. O. 895(E) in Gazette of India dated the 28th September, 1988, under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:---
 - (i) S.O. 1026(E) published in Gazette of India dated the 4th November, 1988 making certain amendments in the Open General Licence No. 1/88 dated the 30th March. 1988.

- (ii) S.O. 1030 (E) published in Gazette of India dated the 7th November, 1988 making certain amendments in the Open General Licence No. 5/88 dated the 30th March, 1988.
- (9) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Exports Promotion Council, Bombay for the year 1987-88.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1987-88 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1987-88.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1987-88.
- (13 (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1987-88.
 - (14) A statement (Hindi and English versions) (i) Correcting reply given on 12th August. 1988 to Unstarred Question No. 2503 by Shri Amarsinh Rathawa, M.P. regarding export of farm and agricultural products, and (ii) giving reasons for delay in correcting the reply.
 - *(15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
 - (i) Notification No. 307/88-Customs published in Gazette of India dated the 25th November, 1968 together with an explanatory memorandum prescribing the basic customs duty rates for certain categories of iron or steel products.
 - (ii) Notification No. 308/88-Customs published in Gazette of India dated the 25th November, 1988 together with an explanatory memorandum excluding certain categories of iron or steel products from the purview of Notification No. 61/86-Cus. dated the 17th February, 1986.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 24th November, 1988, Rajya Sabha passed the Delhi Prohibition of Eve-teasing Bill, 1988.

^{*}Laid at 5-50 P.M.

6. Bill passed by Rajya Sabha-Laid on the Table

The Delhi Prohibition of Eve-teasing Bill, 1988.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th November, 1988.

8. Discussion under Rule 193

Shri S. B. Chavan replied to discussion on the rise in prices of essential commodities, raised by @Dr. Chinta Mohan on the 26th November, 1987.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-11 P.M.)

9. Government Bill-Under consideration

The National Highways Authority of India Bill, 1988.

Discussion on the motion for consideration of Bill moved by Shri Rajesh Pilot on 24th November, 1988, continued.

The following members took part in the debate:---

- (1) Shri Basudev Acharya
- (2) Smt. Basavarajeswari
- (3) Shri N. Tombi Singh
- (4) Shri Syed Shahabuddin
- (5) Shri Chintamani Jena
- (6) Dr. G. S. Rajhans
- (7) Shri P. Kolandaivelu

The discussion was not concluded.

10. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1988, (Amendment of articles 102 and 191), by Shri V. S. Krishna Iyer.

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(2) The Constitution (Amendment) Bill, 1988 (Amendment of article 80), by Shri V. S. Krishna Iyer.

@Resigned w.e.f. 2nd March, 1988.

(3) The Cinematograph (Amendment) Bill, 1988 (Amendment of section 5B), by Shri V. Tulsiram.

(4) The Crop Insurance Corporation Bill, 1988, by Prof. Madhu Dandavate.

(5) The Oil-seeds and Edible Oils Production Bill 1988 by Prof. Madhu Dandavate.

(6) The Constitution (Amendment) Bill, 1988 (Amendment of Eighth Schedule), by Shri V. S. Krishna Iver.

(7) The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1988, by Shri V. S. Krishna Iver.

(8) The Indian Penal Code (Amendment) Bill, 1988 (Substitution of new section for section 500 etc.), by Shri Thampan Thomas.

(9) The Textile Industry (Taking over of Management) Bill, 1988, by Shri Haroobhai Mehta,

11. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1986 (Amendment of article 311), by Shri Suresh Kurup.

On the motion for consideration of the Bill, the House divided: Ayes *19; Noes *35.

The motion was declared as not carried in accordance with Rule 157 of the Rules and Procedure and in accordance with the provisions of the Constitution.

12 Private Member's Bill-Under Consideration

The Unorganised Labour Welfare Fund Bill, 1985, by Shri Balasaheb Vikhe Patil.

The motion for consideration of the Bill was moved by Shri Balasaheb Vikhe Patil.

*Subject to correction.

The following members took part in the debate: -

- (1) Shri Vijoy Kumar Yadav
- (2) Smt. Prabhawati Gupta
- (3) Dr. G. S. Rajhans
- (4) Prof. Saif-ud-Din Soz
- (5) Kum. Mamata Banerjee
- (6) Shri Virdhi Chander Jain
- (7) Shri Ram Pyare Panika (Speech unfinished)

The discussion was not concluded.

6 p.m.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 28th November, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 28, 1988/Agrahayana 7, 1910 (Saka)

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No. 399

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 225, 226, 228-231, 236, 237, 240, 241 and 243 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2208-2282 and 2284-2324 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:----

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1986-87 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Himalayan Mountaineering Institute. Darjeeling for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1986-87 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (i) The Navy (Discipline and Miscellaneous Provision) (Amendment) Regulations, 1988 published in Notification No. S.R.O. 11 (E) in Gazette of India dated the 20th October. 1988.
- (ii) The Navy Leave (Amendment) Regulations, 1988 published in Notification No. S.R.O. 217 in Gazette of India dated the 17th September, 1988.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section.
 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited Hyderabad. for the year 1987-88.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited. Singhbhum, for the year 1987-88.
 - (ii) Annual Report of the Uranium Corporation of India Limited Singhbhum, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1987-88.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1997-88.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1987-88.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre. Bombay for the year 1987-88.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—
 - (i) The Indo-Tibetan Border Police (Armourer Cadre) Recruitment, Rules, 1982 published in Notification No. G.S.R. 303 in Gazette of India dated the 23rd April, 1988.

- (ii) The Indo-Tibetan Border Police (Gardener Cadre) Recruitment Rules, 1983 published in Notification, No. G.S.R. 307 in Gazette of India dated the 23rd April, 1988.
- (iii) The Indo-Tibetan Border Police (Office Combatent—Non-Gazetted) Cadre Recruitment Rules, 1984 published in Notification No. 314 in Gazette of India dated the 23rd April, 1988.
- (iv) The Indo-Tibetan Border 'Police Pioneer Cadre' (Group 'C' Posts) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R.
 532 in Gazette of India dated the 2nd July, 1988.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
 - (i) The Central Industrial Security Force (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 315 in Gazette of India dated the 23rd April, 1988.
 - (ii) The Central Industrial Security Force (Fourth Amendment) Rules. 1988 published in Notification No. G.S.R. 609 in Gazette of India dated the 30th July, 1988.

4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ARVIND NETAM presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Thirty-ninth Report on action taken by Government on the recommendations contained in the 29th Report (Eighth Lok Sabha) on the Ministry of Civil Aviation-Reservations for and employment of Scheduled Castes and Scheduled Tribes in Air India.
- (ii) Fortieth Report on action taken by Government on the recommendations contained in the 4th Report (Eighth Lok Sabha) on the Ministny of Industry (Department of Public Enterprises)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (Hyderabad and Hardwar Units).

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5. Calling Attention

Shri Ramashray Presad Singh called the attention of the Minister of Civil Aviation and Tourism to the one-day token strike by a large number of employees of the Indian Airlines resulting in dislocation of air services and inconvenience to passengers and the steps taken by the Government to resolve the issues involved.

The Minister of Civil Aviation and Tourism made a statement in regard thereto.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.19 P.M.)

6. Matters Under Rule 377

(1) Shri Bhishma Dec Dube raised a matter regarding need to provide more facilities in Chitrakut Express.

(2) Shri K. Pradhani raised a matter regarding need to hold separate recruitment for class III and IV posts by the South-Central Railway Divisional Headquarters, Vishakhapatnam for proper representation of tribals from Orissa and Andhra Pradesh.

(3) Shri Krishan Pratap Singh raised a matter regarding need to set up industries in Saran (North Bihar) to remove regional imbalance and provide jobs.

(4) Shri K. Ramachandra Reddy raised a matter regarding need to rationalise the fares according to distance from Bangalore to Gooty and Bangalore to Anantapur.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to clear the Mchane Dam and Punpun Darga Irrigation projects of Bihar.

(6) Kum. Mamata Eanerjee raised a matter regarding need to constitute a team to survey the causes of industrial sickness and suggest remedial measures. (7) Shri Sharad Dighe raised a matter regarding issue of 'no objection certificate' by Railway authorities, Bombay to the slum dwellers living on lands owned by Railways to enable them to avail the civic amenities provided by the Bombay Municipal Corporation.

(8) Shri Sidha Lal Murmu raised a matter regarding need to convert narrow gauge railway line between Rupsa and Bangri Fosi into broad gauge.

7. Government Bill-Under Consideration

The National Highways Authority of India Bill, 1988

Discussion on the motion for consideration of the Bill moved by Shri Rajesh Pilot on the 24th November, 1988, continued.

The following members took part in the debate:---

- (1) Prof. Narain Chand Parashar
- (2) Shri K. Pradhani
- (3) Shri Ataur Rehman
- (4) Shri Mohd. Ayub Khan
- (5) Shri Shantaram Naik
- (6) Shri Abdul Rashid Kabuli
- (7) Smt. Prabhawati Gupta
- (8) Dr. Manoj Pandey
- (9) Shri V. Sobhanadreeswara Rao
- (10) Shri Pratap Bhanu Sharma
- (11) Shri Girdhari Lal Vyas
- (12) Shri George Joseph Mundackal
- (13) Shri Ram Pyare Panika
- (14) Shri Amar Roypradhan
- (15) Shri Balkavi Bairagi
- (16) Shri Kali Prasad Pandey
- (17) Shri Dharam Pal Singh Malik
- (18) Shri Ramashray Prasad Singh
- (19) Shri Shanti Dhariwal
- (20) Shri Janak Raj Gupta
- (21) Shri Shankarlal

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(22) Shri Bapulal Malviya

(23) Shri Vijay N. Patil

(24) Shri K. S. Rao

Shri Rajesh Pilot commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

8. Half-an-hour Discussion

Shri Virdhi Chander Jain raised a discussion on the points arising out of the answer given by the Minister of State in the Department of Rural Development in the Ministry of Agriculture on the 17th November. 1988 to Unstarred Question No. 1057 regarding implementation of Desert Development Programme.

Shri Janardhana Poojary replied to the discussion.

6-30 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday. the 29th November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 29, 1988/Agrahayana 8, 1910 (Saka)

No. 400

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 246, 249, 253—255, 258 and 259 were orally answered. Replies to Starred Questions Nos. 247, 248. 251, 252, 256, 257 and 260—266 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2325-2341, 2343-2413, 2415-2494, 2496-2507, 2509-2519 and 2521-2559 were laid on the Table.

3. Papers Laid on the Table

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The following papers were laid on the Table:-

- A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987-88 Union Government (Commercial)— Part VII—Resume of the Company Auditors' Reports and comments on Accounts of Government Companies, under article 151 (1) of the Constitution.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1987-88.

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- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (b) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pune, for the year 1987-88.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1987-88
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune. for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1987-88.
- (4) A statement (Hindi and English versions) indicating the result of market loans floated in November, 1988.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Tenth Amendment) Rules, 1988 published in Notification No. G.S.R. 907(E) in Gazette of India dated the 7th September, 1988.
- (ii) The Indian Telegraph (Twelfth Amendment) Rules, 1988, published in Notification No. G.S.R. 1054(E) in Gazette of India dated the 2nd November, 1988.
 - (iii) The Indian Telegraph (Ninth Amendment) Rules, 1988 published in Notification No. G.S.R. 888(E) in Gazette of India dated the 1st September, 1988.

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(6) A copy of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988 (Hindi and English versions) published in Gazette of India dated the 27th June, 1988, promulgated under Article 240 of the Constitution.

4. Supplementary demands for grants (Tamil Nadu)

Shri Eduardo Faleiro presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1988-89.

5. Calling attention

Shri *i* Shanti Dhariwal called the attention of the Minister of Human Resource Development to the reported atrocities on women in different parts of the country and the steps taken by the Government in that regard.

The Minister of State in the Ministry of Human Resource Development made a statement in regard thereto.

6. Matters under rule 377

(1) Shri Shanti Dhariwal raised a matter regarding need to allot barren land to the landless poor after making it cultivable.

(2) Prof. P. J. Kurien raised a matter regarding need for research to contain the disease known as 'Quick Wilt' affecting pepper crop in certain parts of Kerala.

(3) Shri Shantaram Naik raised a matter regrding need for a separate postal circle for Goa and improvement in postal services.

(4) Shri K. D. Sultanpuri raised a matter regarding need to send a central team to assess the damage caused to Himachal Pradesh due to heavy rains and provide necessary assistance to the State Government for the same.

(5) Shri Umakant Mishra raised a matter regarding need to provide financial and other assistance to Government of Uttar Pradesh to meet drought situation in certain parts of the State

(6) Shri Birbal raised a matter regarding need to clear the scheme submitted by D.R.D.A. for construction of cemented drains for irrigation in the areas served by Gang Nahar and Bhakhra Nahar in Ganganagar district of Rajasthan.

(7) Shri Ataur Rahman raised a matter regarding need for further research on the use of Ramie, a staple fibre and its popularisation in the country.

(8) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to open a Navodaya Vidayalaya in Bhargain town of Etah district, Uttar Pradesh.

(9) Shri P. Kolandaivelu raised a matter regarding need to classify Ramanathapuram town in Tamil Nadu as 'C' class city.

7. Government Bills-Passed

(i) The Sixth Schedule to the Constitution (Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate: --

- (1) Shri Baju Ban Riyan
- (2) Shri Dinesh Goswami
- (3) Shri N. Tombi Singh.
- (4) Shri P. K. Thungon
- (5) Shri Vijay N. Patil
- (6) Shri G. G. Swell
- (7) Shri Syed Shahabuddin
- (8) Shri Narayan Choubey.
- (9) Shri E. Ayyapu Reddy
- (10) Shri Abdul Rashid Kabuli
- (11) Shri Balwant Singh Ramoowalia
- (12) Shri C. Janga Reddy

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

On the amendment No. 1 to Clause 2 moved by Shri Sontosh Mohan Dev, the House divided. Ayes *262; Noes *37. Accordingly, the amendment was adopted.

*Subject to correction.

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Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate: ---

(1) Shri Ajoy Biswas

(2) Shri Sontosh Mohan Dev

On the motion the House divided, Ayes * 266; Noes *40.

The motion was accordingly adopted and the Bill, as amended, was passed.

(ii) The National Highways Authority of India Bill, 1988

Discussion on the motion for consideration of the Bill moved by Shri Rajesh Pilot on the 24th November, 1988, continued.

Shri Rajesh Pilot concluded his reply to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 37 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Shri V. Tulsiram
- (2) Shri C. Janga Reddy
- (3) Shri Rajesh Pilot

The motion was adopted and the Bill was passed. 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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*Subject to correction.

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LOK SABHA

BULLETIN-PART I

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[Brief Record of Proceedings]

Wednesday, November 30, 1988/Agrahayana 9, 1910 (Saka)

No. 401

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11-01 A.M.

1. Starred Questions

Starred Questions Nos. 268-273 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2560—2617, 2619—2724 and 2726—2792 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Dr. Datta Samant regarding the serious situation arising out of the recent accidents involving Indian Airlines aircraft.

Dr. Datta Samant then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted and directed that the motion would be taken up at 4 P.M. on that day.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Apprenticeship (Amendment) Rules. 1988 (Hindi and English versions) published in Notification No. G.S.R. 716 in Gazette of India dated the 3rd September, 1988. under sub-section (3) of section 37 of the Apprentices Act, 1961.

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- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1986-87 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority for the year 1986-87.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution. New Delhi for the year 1987-88 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act. 1974.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1987-88 together with Audit Report under subsection (6) of section 40 of the Water (Prevention and Control of Pollution) Act. 1974.
- (iii) A corp of the Review (Hindi and English versions) by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi for the year 1987-88.
- (5) A statement (Hindi and English versions) explaining the reasons for not laving the Annual Report and Audited Accounts of Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1986-87 within the stibulated period of nine months after the close of the Accounting year.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Society for promotion of Wastelands Development New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1987-88.

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(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---

- (i) G.S.R. 876(E) published in Gazette of India dated the 23rd August, 1988 together with an explanatory memorandum clarifying regarding duty on terry towels and blankets together with corrigendum thereto published in Notification No. G.S.R. 899(E) dated the 2nd September, 1988.
- (ii) G.S.R. 1046(E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting desferioxamine mesylate injection from excise duty.
- (iii) G.S.R. 1047 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum exempting Central Excise duty on goods falling under sub-heading 6807.00 when manufactured at the site of construction of buildings for use at such sites.
- (iv) G.S.R. 1059(E) published in Gazette of India dated the 4th November, 1988 together with an explanatory memorandum exempting unmachined iron castings and unmachined caste articles of iron falling within any Chapter of the Central Excise Tariff from excise duty provided such castings and cast articles are made from duty-paid inputs.
- (v) G.S.R. 1060(E) published in Gazette of India dated the 4th November, 1988 together with an explanatory memorandum making certain amendments to Notification No. 202/88-CE, dated the 20th May, 1988 and 223/88 dated the 23rd June, 1988.
- (vi) G.S.R. 1061(E) published in Gazette of India dated the 4th November, 1988 together with an explanatory memorandum exempting Black continuously plated solar selective coating sheets (in cut lengths or in coils) and fins and tubes from payment of excise duty.
- (vii) G.S.R. 1071(E) published in Gazette of India dated the 15th November, 1988 together with an explana-

tory memorandum regarding excise duty on paraaninophenoi and para-nitrophenoi, including meir sodium saits falling within Unapter 29 of the Schedule to the Central Excise Tarin Act, 1985 and used in factory of production for the manufacture of paracetamol during the period from 28th February, 1986 to 8th September, 1987.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year ended the 31st December, 1987 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Deini, for the year ended the 31st December, 1987.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textile Research Association, Surat, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Manmade Textile Research Association, Surat, for the year 1987-88.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 3 of the Bureau of Indian Standards Act, 1986:—
 - (i) S.O. 831(E) published in Gazette of India dated the 2nd September, 1988 making certain amendments to the Notification No. S.O. 278(E) dated the 31st March, 1987.
 - (ii) S.O. 1010(E) published in Gazette of India dated the 2nd September, 1988 making certain amendments to Notification No. S.O. 464(E) dated the 12th May, 1987.

- (12) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Bureau of Indian Standards Act, 1986:—
 - (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1988 published in Notification No. G.S.R. 1033 (E) in Gazette of India dated the 26th October, 1988.
 - (ii) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1988 published in Notification No. G.S.R. 1034 (E) in Gazette of India dated the 26th October, 1988.
 - (iii) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1988, published in Notification No. G.S.R. 1035 (E) in Gazette of India dated the 26th October, 1988.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 31 of the Consumer Protection Act, 1986:—
 - (i) The Delhi Consumer Protection (Amendment) Rules, 1988 published in Notification No. F. 50(131) | 86-F&S|CA in Delhi Gazette dated the 11th July, 1988.
 - (ii) The Delhi Consumer Protection (Second Amendment) Rules, 1988 published in Notification No.
 F. 50 (131) |86-F&S|CA in Delhi Gazette dated the 20th September, 1988.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1987-88 along with Accounts, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1987-88.

- (15) (i) A copy of the Annual Report (Hindi and English U) versions) of the Central Warehousing Corporation for the year 1987-88 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act. 1962
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1987-88.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajva Sabha that at its sitting held on 22nd November, 1988. Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members of Rajya Sabha to the Joint Committee on Offices of Profit to fill the vacancies caused by the retirement of Dr. B. P. Sharma and Shri K. Gopalan from the membership of Rajva Sabha and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Subhash Mohanty
- (2) Shri B. V. Abdulla Koya

6. Supplementary demands for grants (Punjab)-1968-89

SHRI B. K. GADHVI presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1988-89,

7. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Fifty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report of the Committee on Government Assurances

PROF. NARAIN CHAND PARASHAR presented the Fourteenth Report (Hindi and English versions) of the Committee on Government Assurances.

9. Reports of Committee on Papers laid on the Table

PROF. (MRS.) NIRMALA KUMARI SHAKTAWAT presented the Twenty-first and Twenty-second Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

10. Minutes of Committee on Papers laid on the Table

PROF. (MRS.) NIRMALA KUMARI SHAKTAWAT laid on the Table Minutes(Hindi and English versions) of the sitting of the Committee on Papers Laid on the Table relating to their Twenty-first and Twenty-second Reports.

11. Matters under Rule 377

(1) Shri V. Sreenivasa Prasad raised a matter regarding handing over the construction of proposed thermal power plant at Mangalore to Karnataka Power Corporation Ltd.

(2) Dr. Chandra Shekhar Tripathi raised a matter regarding need to divert spare water of Rapti river to save Basti, Gorakhpur, Gonda and Baharaich from floods.

(3) Shri K. P. Singh Deo raised a matter regarding need to set up a nuclear power plant in Orissa.

(4) Shri Sriballav Panigrahi raised a matter regarding need to provide telephone facilities in Mahabarod in Dhenkanal district in Orissa.

(5) Shri Raj Kumar Rai raised a matter regarding need for improvement in communication and transport system in Mau (Uttar Pradesh).

(6) Shri Basudeb Acharya raised a matter regarding need for the Department of Steel to buy the blast furnace from H.E.C. instead of importing a second-hand blast furnace.

(7) Shri K. Mohan Das raised a matter regarding need to construct bridges to connect Vypeeu, Vallarpadam and Mulavucadu Islands with the mainland.

(8) Shri Mullappally Ramachandran raised a matter regarding need to set up units for processing cashew apples in Cannanore, Kasargod and Calicut districts of Kerala

12. Government Bill-Passed

The Constitution (Sixtieth Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

An amendment for circulation of the Bill for the purpose of \mathfrak{P} eliciting opinion thereon by the 31st March, 1989 was moved by Dr. Datta Samant.

The following members took part in the debate:---

(1) Shri N. Venkata Ratnam	
(2) Shri Sharad Dighe	. •
(3) Shri N. Tombi Singh	•
(4) Dr. Sudhir Roy	
(5) Shri Virdhi Chander Jain	
(6) Shri Yogeshwar Prasad Yogesh	1
(7) Shri V. S. Krishna Iyer	
(8) Shri Sriballav Panigrahi	1
(9) Shri Shantaram Naik	-
(10) Smt. Geeta Mukherjee	
(11) Shri S. G. Gholap	"
(12) Shri Anoop Chand Shah	
(13) Shri Ram Narain Singh	1
(14) Dr. G. S. Rajhans	1
(15) Shri G. M. Banatwalla	
(16) Shri Girdhari Lal Vyas	
(17) Shri N. V. N. Somu	۲
(18) Kum. Mamata Banerjee	•
(19) Dr. Datta Samant	~ ·
(20) Shri Harish Rawat	
(21) Shri C. Janga Reddy	
(22) Shri Bhadreshwar Tanti	
(23) Shri Ashutosh Law	
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Shri S. B. Chavan replied to the debate.	, ,

The amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

On the motion for consideration of the Bill the House divided; Ayes *280; Noes *9. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, the House divided: Ayes *304; Noes *6.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

On the motion the House divided: Ayes *318; Noes *4. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

13. Government Bill-Under Consideration

The Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988

The motion for consideration of the Bill was moved by Shri S. B. Chavan. His speech was not concluded.

The discussion was interrupted by Adjournment Motion.

14 Adjournment Motion

At 4 P.M. Dr. Datta Samant moved the following motion:---

"That the House do now adjourn."

*Subject to correction.

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The following members took part in the debate:----

- (1) Shri Sharad Dighe
- (2) Shri Indrajit Gupta
- (3) Shri B. R. Bhagat
- (4) Shri Bhattam Sriramamurty
- (5) Shri K. P. Singh Deo
- (6) Shri Saifuddin Chowdhary
- (7) Shri R. L. Bhatia
- (8) Shri Thampan Thomas
- (9) Shri Haroobhai Mehta
- (10) Shri Dinesh Goswami
- (11) Shri Vijay N. Patil
- (12) Prof. Saif-ud-Din Soz
- (13) Shri N. Tombi Singh
- (14) Shri Piyus Tiraky
- (15) Shri Kamal Chaudhry
- (16) Dr. A. K. Patel
- (17) Shri N. V. N. Somu
- (18) Shri Shivraj Patil

Dr. Datta Samant replied to the debate.

The motion was withdrawn by leave of the House.

15. Government Bill-Under Consideration

The Banking, Public Financial Institutions and Nesotiable Instruments Laws (Amendment) Bill, 1988.

Shri S. B. Chavan concluded his speech on the motion for consideration of the Bill.

The discussion was not concluded.

16. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Sixty-third Report of the Business Advisory Committee.

7.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st December, 1988)

SUBHASH C. KASHYAP, Secretary-General.

11 MGIPMRND LS I—1919 LS—30-11-1988—800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 1, 1988/Agrahayana 10, 1910 (Saka)

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No. 402

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 287-289, 291, 293, 294 and 298 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2793—2803, 2805, 2807— 2947, 2949—2995 and 2995-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Mineral Conservation and Development Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1023 (E) in Gazette of India dated the 24th October, 1988, under sub-section (1) of section 28 of the Mines and Miners's (Regulation and Development) Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1987-88.

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- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited), for the year 1987-88.
- (ii) Annual Report of the Visakhapatnam Steel Project (Rashtriya Ispat Nigam Limited), for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1987-88.
- (ii) Annual Report of the Vijayanagar Steel Limited, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1987-88.
- (ii) Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur for the year 1987-88.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1987-88.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited. Nagpur, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

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- (a) (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1986-87.
- (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1987-88.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society Thanjavur for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1987-38.
- (6) A copy each of the following Notifications (Hind) and English versions) under sub-section (3) of Sec tion 458 of the Merchant Shipping Act, 1958:--
 - (i) G.S.R. 921 (E) published in Gazette of India dated the 12th September, 1988 containing Corrigenda to Notification No. G.S.R. 473 (E) dated the 11th May 1987.

- (ii) The Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988 published in Notification No. G.S.R. 922 (E) in Gazette of India dated the 12th September, 1988.
- (iii) G.S.R. 923 (E) published in Gazette of India dated the 12th September, 1988 containing Corrigenda to Notification No. G.S.R. 70 (E) dated the 24th January, 1985.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Shipping Corporation of India, Bombay, for the year 1986-37.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Mogul Line Limited, Bombay for the year 1985-86.
- (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Cochin Shipyard Limited for the year 1987-88
- (ii) Annual Report of the Cochin Shipyard Limited, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item No. (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1987-88.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1987-88.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board, for the year 1987-88.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1987-88.
 - (13) A copy of the Rampur Raza Library Board (Delegation of Financial Powers) Regulations, 1988 (Hindi and English versions) published in Notification No.
 F. 8-4 RRL 84 in Gazette of India dated the 6th August, 1988, under sub-section (4) of section 28 of the Rampur Raza Library Act, 1975.
 - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies (Post Graduate Teaching and Research) Saranath. for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies (Post Graduate Teaching and Research) Saranath, for the year 1987-88.

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- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1987-88.
 - (16) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1987-88 together with Audit Report thereon.
 - (17) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1987-88 together with Audit Report thereon.
 - (18) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1987-88 together with Audit Report thereon.
 - (19) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology (Regional Engineering College) Bhopal, for the year 1987-88 together with Audit Report thereon.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1987-88.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1987-88.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1987-88.
 - (23) A copy of the National Youth Policy (Hindi and English versions).
 - (24) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988:—
 - (i) The Tamil Nadu Agricultural Service Cooperative Societies (Appointment of Special Officers) Second Amendment Act, 1988 (President Act No. 4 of 1988) published in Gazette of India dated the 27th September, 1983.
 - (ii) The Tamil Nadu Cooperative Societies (Appointment of Special Officers) Second Amendment Act, 1988 (President Act No. 7 of 1988) published in Gazette of India dated the 8th October, 1988.
 - (25) A copy of Notification No. SRO A-131/88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 6th July, 1988 making amendments to the Tamil Nadu Cooperative Societies Rules, 1988, under sub-section (5) of section 180 of the Tamil Nadu Cooperative Societies Act, 1983 read with clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
 - (26) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956 read with clause (c)(iv) of the proclamation dated the 11th May. 1987 issued by the President in relation to the State of Punjab:--
 - (a) A statement regarding Review by the Government on the working of the Punjab Poultry Deve-

lopment Corporation Limited, Chandigarh, for the years 1980-81, 1981-82, 1982-83, 1983-84, 1984-85, 1985-86 and 1986-87.

- (b) (i) Annual Report of the Punjab Poultry Development Corporation Limited, Chandigarh, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Punjab Poultry Development Corporation Limited. Chandigarh, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Punjab Poultry-Development Corporation Limited. Chandigarh. for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Punjab Poultry Development Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) Annual Report of the Puniab Poultry Development Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vi) Annual Report of the Punjab Poultry Development Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vii) Annual Recort of the Puniah Poultry Development Corporation Limited. Chandigarh for the vear 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December, 2, 1988/Agrahayana 11, 1910 (Saka)

No. 403

11.02 A.M.

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1. References on the working of Lok Sabha Secretariat

Referring to the Seminar on the working of the Lok Sabha Secretariat held on 1st December, 1988 in connection with its Diamond Jubilee celebrations, Shri V. Tulsiram made appreciative references to the high quality of service rendered to the House by the Secretariat under the guidance of the Speaker. All sections of the House joined him in conveying their thanks to the Speaker and through him to the officers and staff of the Lok Sabha Secretariat.

The Speaker expressed his gratitude to the members for the trust that they had in the staff and for their appreciation of the functioning of the Secretariat. He expressed the hope that they shall keep up the high standard of efficiency that they had set in the service of the House.

2. Starred Questions

Starred Questions Nos. 311, 318 and 322-324 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2996—3026, 3028—3048, 3050—3070, 3072—3161, 3163—3229 and 3229-A were laid on the Table.

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4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Water and Power Consultancy Service (India) Limited, New Delhi, for the year 1987-88,
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1043(E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum reducing the basic customs duty or specified olefins imported for manufacture of oxoalcohols from the existing 25 per cent to 20 per cent.
- (ii) G.S.R. 976(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum extending the validity of Notification No. 247/84-Cus. dated the 27th September, 1984 upto 30th September, 1989.
- (iii) G.S.R. 978(E) to 984(E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to prescribe revised fuel efficiency norms for the purpose of levy of concessional rates of customs duty in respect of various categories of commercial vehicles.
- (iv) G.S.R. 1002(E) and 1003(E) published in Gazette of India dated the 12th October, 1988 together with an explanatory memorandum prescribing concessional rate of customs duty of 35 per cent ad valorem in respect of dies tools jigs and fixtures when imported for the manufacture of auto components, subject to certain conditions.
- (v) G.S.R. 1004(E) published in Gazette of India dated the 12th October, 1988 together with an explanatory

memorandum exempting bulk drug rifampicin when imported for manufacture of specified Rifampicin formulations from basic customs duty.

- (vi) G.S.R. 1044(E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum reducing basic customs duty on methanol from the existing 80 per cent ad valorem to 60 per cent ad valorem.
- (vii) G.S.R. 1045 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum substituting the explanation defining power projects in the customs Notification No. 67/87-Cus. dated the 1st March, 1987.
- (viii) G.S.R. 1048 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum extending the concessional rate of basic customs duty of 20 per cent ad valorem to chemically modified polyphenylene oxide.
- (ix) G.S.R. 1055(E) published in Gazette of India dated , the 2nd November, 1988 together with an explanatory memorandum seeking to change the basic customs duty on items covered by Chapter heading No. 39.19 of the Customs Tariff Act from 50 per cent ad valorem plus Rs. 35 per Kg. to 50 per cent ad valorem plus Rs. 50 per Kg.
- (x) G.S.R. 1067(E) published in Gazette of India dated the 11th November, 1988 together with an explanatory memorandum providing that where materials are imported duty free under the Advance Licensing Scheme for replenishment of materials used in the manufacture of resultant products exported, the Advance licence holder may dispose of the replenished materials in accordance with the provisions of paragraph 244 in Chapter XIX of the Import and Export Policy, April 1988—March 1991.
- (3) A copy of the Punjab Contingency Fund (Amendment) Act, 1988 (President's Act No. 5 of 1988) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1988, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

- (4) A copy of the Tamil Nadu Contingency Fund (Amenoment) Act, 1968 (President's Act No. 6 of 1963) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1988 under sub-section (3) of section 3 of the Tamil Nadu State Lesislature (Delegation of Powers) Act, 1988.
- (5) A copy each of the Notification Nos. II(1)/CTRE; 144(a) 88 to II(1) CTRE 144(p) 88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 7th October, 1988, under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
- (6) A copy of the National Housing Bank General Regulations, 1988 (Hindi and English versions) published in Notification No. S.O. 935 (E) in Gazette of India dated the 8th October, 1988, under sub-section (5) of section 55 of the National Housing Bank Act, 1987.
- (7) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent), Twenty Rupees, Five Rupees and One Rupee (containing Copper 75 per cent and Nickel 25 per cent), coined in commemoration of Jawaharlal Nehru Centenary, Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 1023(E) in Gazette of India dated the 4th November, 1988, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (8) A copy of the Notification No. G.S.R. 722 (Hindi and English versions) published in Gazette of India dated the 10th September, 1988, under sub-section
 (3) of section 39 of the General Insurance Business (Nationalisation) Act. 1972.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India together with Audited Accounts for the year 1987-88, under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1987-88.
- (10) A copy each of the following Report of the Law Commission (Hindi and English versions):---
- (i) One Hundred Twenty-Fifth Report on the Supreme Court—A Fresh Look.
- (ii) One' Hundred Twenty-Sixth Report on Government and Public Sector Undertaking Litigation—Policy and Strategies.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:---
 - (i) The Export (Control) Second Amendment Order, 1988 published in Notification No. S.O. 478(E) in Gazette of India dated the 12th May, 1988.
 - (ii) The Exports (Control) Fourth Amendment Order, 1988 published in Notification No. S.O. 623(E) in Gazette of India dated the 28th June, 1988.
 - (iii) The Exports (Control) Sixth Amendment Order, 1988 published in Notification No. 696(E) in Gazette of India dated the 19th July, 1988.
 - (iv) The Export (Control) Seventh Amendment Order, 1988 published in Notification No. S.O. 891(E) in Gazette of India dated the 26th September, 1988.
 - (v) The Exports (Control) Eighth Amendment Order, 1988 published in Notification No. S.O. 912(E) in Gazette of India dated the 3rd October, 1988.
 - (vi) The Exports (Control) Ninth Amendment Order, 1988 published in Notification No. S.O. 918(E) in Gazette of India dated the 4th October, 1988.

- (vii) The Exports (Control) Tenth Amendment Order, 1988 published in Notification NO. S.O. 1004
 (E) in Gazette of India dated the 1st November, 1988.
- (viii) The Exports (Control) Eleventh Amendment Order, 1988 published in Notification No. S.O. 1027(E) in Gazette of India dated the 4th November, 1988.
- (ix) The Export (Control) Twelfth Amendment Order, 1988 published in Notification No. S.O. 1029
 (E) in Gazette of India dated the 7th November, 1988.
- (x) The Exports (Control) Thirteenth Amendment Order, 1988 published in Notification No. S.O. 1032(E) in Gazette of India dated the 11th November, 1988.
- (xi) The Exports (Control) Fourteenth Amendment Order, 1988 published in Notification No. S.O. 1054(E) in Gazette of India dated the 16th November, 1988.
- (xii) The Exports (Control) Fifteenth Amendment Order, 1988 published in Notification No. S.O. 1055(E) in Gazette of India dated the 17th November, 1988.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1988 published in Notification No. S.O. 3162 in Gazette of India dated the 29th October, 1988.
 - (ii) The Export of Minerals and Ores-Group I (Inspection) Amendment Rules, 1988 published in Notification No. S.O. 3259 in Gazette of India dated the 29th October, 1988.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1987.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review by the Government on the working of the Indian Council of Arbitration, New Delhi for the year 1987-88.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1987-88.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1987-88.
 - (17) A statement (Hindi and English versions) (i) correcting reply given on 29th August, 1988 to Unstarred Question No. 4006 by Shri Gadadhar Saha, M.P. regarding Unmanned Railway Level Crossing on Eastern Railway, and (ii) giving reasons for delay in correcting the reply.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th November, 1988. Rajya Sabha agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988, passed by Lok Sabha on the 22nd November, 1988.

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6. Minutes of committee on private members' Bills and resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Fifty-seventh and Fifty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Supplementary demands for grants (General)-1988-89

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1988-89.

8. Statement by Minister

Smt. Sheila Dikshit made a statement regarding Government Business for the week commencing the 5th December, 1988.

9. Government Bill-Passed

The Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill 1988.

Discussion on the motion for consideration of the Bill moved by Shri S. B. Chavan on the 30th November, 1988, continued.

Shri S. B. Chavan concluded his reply to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 50 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.



The following members took part in the debate: ---

- (1) Shri E. Ayyapu Reddy
- (2) Shri S. B. Chavan

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.15 P.M).

10. Supplementary demands for grants (Tamil Nadu)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 4, 9, 11, 13, 15, 17 to 21, 23, 26, 28 to 31, 35 to 39, 41 to 43, 47 to 49, 51 to 53, 55, 56, 58 and 59 in respect of the Budget for the State of Tamil Nadu for 1988-89, commenced.

- (1) Shri N. V. N. Somu
- (2) Shri S. Singaravadivel
- (3) Shri R. Jeevarathinam
- (4) Shri Bh. Vijaykumar Raju
- (5) Shri C. K. Kuppuswamy
- (6) Shri Suresh Kurup
- (7) Shri P. R. S. Venkatesan

The discussion was not concluded.

11. Motion regarding fifty-eighth report of the committee on private members' bills and resolutions

Shri Sidha Lal Murmu moved the following motion:-

"That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th November, 1988."

The motion was adopted.

12. Private Member's Resolution-Under consideration

Further discussion on the following Resolution moved by Shri Somnath Rath on the 19th August, 1988. continued:—

"This House while expressing its appreciation of the New 20-Point Programme initiated by the Government.

notes that implementation of the poverty alleviation () programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

The following members took part in the debate:-

- (1) Shri Vijoy Kumar Yadav
- (2) Shri Ram Pyare Panika
- (3) Shri Jujhar Singh
- (4) Shri E. Ayyapu Reddy
- (5) Shri Ramswaroop Ram
- (6) Dr. Manoj Pande
- (7) Prof. Saif-ud-Din Soz
- (8) Shri Keyur Bhushan

(Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 1988)

> SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 5, 1988/Agrahayana 14, 1910 (Saka)

No. 404

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 329, 330, 332, 333, 337, 338, 342, 345 and 346 were orally answered. Replies to Starred Questions Nos. 328, 334-336, 339-341, 343, 344, 347 and 348 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3230-3358, 3360-3437 and 3437-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1987-88.
- (2) A copy of the Coast Guard (Ceremonial Rules, 1988 (Hindi and English versions) published in Notification No. S.R.O. 15(E) in Gazette of India dated the 22nd November, 1988, under sub-section (3) of section 123 of the Coast Guard Act, 1978.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Mazagon Dock Limited. Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Bharat Earth Movers Limited Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1987-88.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Bharat Electronics Limited. Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon!

- (f) (i) Review by the Government on the working of the bharat Dynamics Limited, Hyderabad, for the year 1987-88.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1967-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on working of the indian Rare Earths Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1987-88.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1987-88.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1987-88.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad. for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1987-88.
- (9) (i) A copy of the Annual Report (Hindi and Eng-Lsn versions) of the Regional Computer Centre, Calcutta, for the year 1987-88 along with Audited Accounts
- (11) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1987-88.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1987-88 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1987-88.
- (11) A statement (Hindi and English versions) (i) correcting the reply given on 3rd August, 1988 to Unstarred Question No. 1096 by Dr. Krupasindhu Bhoi regarding Weather Forecasting Centre in New Delhi and (ii) giving reasons for delay in correcting the reply.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1987-88 along with Audited Accounts.

- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1987-88.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Physical Research Laboratory, Anmedabad, for the year 1987-88,
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1987-88.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Centre for Development of Telematics, New Delhi, for the year 1987-38.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Al. India Services Act, 1951:---
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988 published in Notification No. G.S.R. 872 in Gazette of India dated the 12th November, 1988.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1988 published in Notification, No. G.S.R. 873 in Gazette of India Cated the 12th November, 1988.

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- - (i) The Indo-Tibetan Border Police (Non-Gazetted Telecommunication Cadre) Recruitment (Amendment) Rules, 1988 published in Notification No. G. S.R. 720 in Gazette of India dated the 10th September, 1988.
 - (ii) The Central Reserve Police Force (Amendment) Rules, 1988 published in Notification No. G.S.R. 784 in Gazette of India dated the 8th October 1988.
- (18) A copy of the Annual Administrative Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1985-86.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st December, 1988, Rajya Sabha agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1988, passed by Lok Sabha on the 24th November, 1988.

5. Calling Attention

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Shri Baju Ban Riyan called the attention of the Minister of Labour to the recent strike by a large number of workers of industrial establishments in Delhi and nearby areas and the steps taken by the Government to resolve the issues involved.

The Minister of Labour made a statement in regard thereto.

6. Matters Under Rule 377

(1) Dr. C. P. Thakur raised a matter regarding need to repair the Sone canal with World Bank aid.

(2) Shri Mankuram Sodi raised a matter regarding need to entrust the erstwhile Tagore Hospital of Dandakarnya project to the National Institute of Communicable Diseases. Delhi.

(3) Dr. G. S. Rajhans raised a matter regarding need to set up electronic industries in Mithila region of Bihar. (4) Shri K. Ramachandra Reddy raised a matter regarding need to convert the State Highway between Kadini and Anantapur into a National Highway.

(5) Shri Parag Chaliha raised a matter regarding need to include cultural troupes from Assam in the Festivals of India held abroad.

(6) Shri Virdhi Chander Jain raised a matter regarding need to check the shortage of electricity in desert areas of Rajasthan by setting up thermal plants at Kapurdi and Jalepa.

(7) Shri Radhakanta Digal raised a matter regarding need to set up paper mills in Phulbani district of Orissa.

7. Supplementary Demands for Grants (Tamil Nadu)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 4, 9, 11, 13, 15, 17 to 21, 23, 26, 28 to 31, 35 to 39, 41 to 43, 47 to 49, 51 to 53, 55, 56, 58 and 59 in respect of the Budget for the State of Tamil Nadu for 1988-89, continued.

The following members took part in the debate:-

- (1) Shri Thampan Thomas
- (2) Shri No. Tombi Singh
- (3) Shri N. Sundararaj
- (4) Shri P. Selvendran
- (5) Dr. G. S. Rajhans
- (6) Shri Ramashray Prasad Singh

Shri B. K. Gadhvi replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Tamil Nadu) for 1988-89 were voted in full.

8. Government Bill-Introduced

The Tamil Nadu Appropriation (No. 3) Bill, 1988

9. Government Bill-passed

The Tamil Nadu Appropriation (No. 3) Bill, 1988

LOK SABHA

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 6, 1988 Agrahayana 15, 1910 (Saka)

No. 405

11.62 A.M.

1. Starred Questions

Starred Questions Nos. 349-352, 354, 358-363 and 365 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3438-3528, 3530-3607, 3609-3672 and 3672-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) Under Sub-Section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (2) A copy of the Drugs (Prices Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 273 (E) in Gazette of India dated the 22nd March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1987-88.
- (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1987-88.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (d) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Baroda, for the year 1987-88.
- (ii) Annual Report of the Indian Petrochemicals Corportion Limited, Baroda, for the year 1967-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1987-88.

- (H) Annual Report of the Hindustan Cables L4mited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1987-88.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1987-88 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (h) (i) A statement regarding Review by the Government on the working of the National Industria Development Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (i) (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1987-88.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (j) (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1987-88.

- (ii) Appual Report of the Scotters India Limited, Lucknow, for the year 1987-Be along with Audited Acc counts and the comments of the Comptroller and Auditor General thereon.
 - (k) (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1987-88.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (1) (i) A statement regarding Review by the Government on the working of the HMT Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (m) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastice Engineering and Technology, Madras, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1987-88.
 - (5) A statement (Hindi and English versions) (i) correcting the reply given on the 22nd November, 1969 to Unstarred Question No. 1794 by Shri Raj Kumar Rai regarding reduction in prices of Rifampicin and (ii) giving reasons for delay in correcting the reply.

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- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1987-88.
- (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1987-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
- (a) (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1987-88.
- (ii) Annual Report of the Cochin Refineries Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1987-38 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Oil Corporation Limited Bombay, for the year 1987-88
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1987-88

- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1987-88.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1987-88.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the I.B.P. Company Limited, Calcutta, and its subsidiary viz Messrs Balmer Lawrie Company Limited, for the year 1987-88.
- (ii) Annual Report of the IBP Company Limited, Calcutta and its subsidiary viz Messrs Balmer Lawrie and Company Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (I) (i) Review by the Government on the working of the Biecco Lawrie Limited Calcutta, for the year 1987-88.

- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1987-88.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1987-88.
- (ii) Annual Report of the Singareni Collieries Company Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Punjab and Sind Bank (Officers') Service Regulations, 1982 (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (10) A copy of the Industrial Reconstruction Bank of India (Employees' Provident Fund) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 941(E) in Gazette of India dated the 12th October, 1988 under sub-section (3) of section 68 of the Industrial Reconstruction Bank of India Act, 1984.
- (11) A copy each of the following Reports (Hindi and English version) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1987—Union Government (Civil)—Desert Development Programme.

- (ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1987—Unity. Government (other Autonomous Bodies)—Khadi and Village Industries Commission.
- (iii) Report of the Comptroller and Anditor General of India for the year under 31st March, 1987—Union Government (other Autonomous Bodies)—National Cooperative Consumers' Federation of India Limited.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1968:---
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Telecommunications Consultants India Limited for the year 1987-98 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1987-88 under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Electricity Board, Patiala, for the year 1987-88.
- (14) A statement of Objectives (Hindi and English versions) regarding submission of the Annual Administrative Report of the Punjab State Electricity Board, Patiala, for the year 1987-88.
- (15) A copy of Notification No. II(2) EDU 4884 88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 14th September, 1908 nominating ten Women as Members of the Academic Committee of the Mother Teresa Women's University, Kodaikanal for a period of three years with effect from 12th

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August, 1988 under sub-section (2) of section 51 of the Mother Teresa Women's University Act, 1984 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1987-88 along with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1987-88.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1987-88 along with Audited Accounts.
 - (fi) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1987-88.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University for the year 1986-87 under sub-section (3) of section 28 of the Indira Gandhi National Open University Act, 1985.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University for the year 1986-87.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1967-68.

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- (21) (i) A copy of the Audited Accounts (Hindi and Enghah versions) of the Pondicherry University for the year 1986-87.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur. for the year 1987-88 together with Audit Report thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1987-88.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1987-88.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1987-88.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1987-88.

- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1986-87 together with Audit Report thereon.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1987-88.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1987-88.
- (32) (i) A copy' of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1987-88.

- (38) (1) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1987-38.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visyesvaraya Regional College of Engineering, Nagpur, for the year 1987-88.
- (34) (1) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1987-88 along with Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1987-88.
- (35) (1) A copy of the Annual Report (Hindi and English Versions) of the Regional Engineering College, Tiruchirapalli, for the year 1987-58.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1987-88.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1987-38 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1987-88.
- (37) A statement (Hindi and English versions) (i) correcting the reply given on 1st September, 1988 to Unstarred Question No. 4860 by Prof. Narain Chand Parashar regarding Training Programme of ICCW for Balsevikas; and (ii) giving reasons for delay in correcting the reply.
- (38) A copy of Notification No. S.O. 982(E) (Hindi and English versions) published in Gasette of India dated the 29th October; 1988 mailing certain amendments

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- These is Natification No. S.O. 65(E) dated the Bist February, 1986, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
 - (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Company Secretaries Act, 1980:-
 - (i) The Company Secretaries (Amendment) Regulations, 1988 published in Notification No. 710(2) (M) (2) in Gazette of India dated the 22nd August 1988.
 - (ii) The Company Secretaries (Second Amendment) Regulations, 1988 published in Notification No. S.O. 710(2) (m) (2) in Gazette of India dated the 23rd August, 1988.
 - (40) A copy of Notification No. 1-CA(7) 160 87 published in Gazette of India dated the 28th May, 1988 containing corrigendum to Hindi version of Notification No. 1-CA (7) 160 87 dated the 5th March 1988, under section 30B of the Chartered Accountants Act. 1949.
 - (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the vear 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1987-88.
 - (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hind and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training. Hvderabad, for the year 1987-88.
 - (43) (i) A copy of the Annual Report (Hindi and Enghish versions) of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1967-88.
 - (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1987-88 along with Audited Accounts.

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- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1987-88.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute. Bangalore, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1987-88.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1987-88 under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) A statement (Hindi and English versions) resarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1987-88.
- (47) (i) Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1987-88.

4. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ARVIND NETAM presented the Forty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommedations contained in the Thirty-seventh Report of the Committee on the Ministry of Steel and Mines (Department of Steel)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Steel Authority of India Limited.

5. Report of Committee on Absence of Members

SHRI ANOOPCHAND SHAH presented the Fourteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Report of Joint Committee on Officesof Profit

SHRI SHARAD DIGHE presented the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Report of Joint Committee

SHRI SOMNATH RATH presented the Report (Hindi and English versions) of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for the matters connected therewith.

8. Evidence before Joint Committee

SHRI SOMNATH RATH laid on the Table the record of evidence tendered before the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations corruption against Union Ministers and matters connected therewith.

9. Statement by Minister

The Minister of Petroleum and Natural Gas made a statement regarding discovery of oil at Nada in Cambay Basin of Gujaret.

10. Calling Attention

SHRI S. JAIPAL REDDY called the attention of the Minister of Food Processing Industries to the situation arising out of the decision of the Government of Indua to set up a joint venture in collaboration with M/s. Pepsico Inc., U.S.A.

The Minister of Food Processing Industries made a statement in regard thereto.

11. Government Bill-Introduced

The Narcotic Drugs and Psychotropic Substances (Amendment), Bill, 1988.

12. Matters under Rule 377

(1) Shri Nihal Singh raised a matter regarding steps to rehabilitate hawkers uprooted by the local authorities by constructing Kiosks with assistance from HUDCO and other financial institutions.

(2) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to check drug trafficking.

(3) Smt. Basavarajeswari raised a matter regarding need to leon^sider 'Mandal' as the defined area in place of 'Taluka' for erop insurance benefits.

(4) Shri Shankerlal raised a matter regarding need to comtruet a railway line between Bar (District Pali) and Bilara (District Jodhpur).

(5) Shri Vijay N. Patil raised a matter regarding need to complete Manmad-Indore Raiway line to facilitate opening of a third railway line between Delhi and Bombay.

(6) Shri B. N. Reddy raised a matter regarding need to sanction and complete the second stage of Sri Ram Sagar project (Andhra Pradesh).

(7) Shri Syed Shahabuddin raised a matter regarding need to be the affairs of the Aligarh Muslim University,

(8) Shri Bharat Singh raised a matter regarding need to pay deequate compensation to the farmers of Delhi for the land asthired by Delhi Administration.

>13. Supplementary Demands for Grants (General)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 5, 7, 11, 24, 29, 46, 48, 52, 60, 64, 68, 69, 71, 72 and 83 in respect of the Budget (General) for 1988-89, commenced.

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The following members took part in the debate:---

- (1) Shri Bhattam Sriramamurty
- (2) Shri Virdhi Chander Jain
- (3) Dr. G. S. Rajhans
- (4) Shri Ajoy Biswas
- (5) Shri N. Tombi Singh
- (6) Shri Somnath Reath
- (7) Shri V. S. Krishna Iyer
- (8) Shri Mahabii Prasad Yadav
- (9) Shri Mohd. Ayub Khan
- (10) Shri Ramashray Prasad Singh
- (11) Shri Mohd. Ayub Khan
- (12) Kum. Mamata Banerjee
- (13) Shri Anoopchand Shah
- (14) Shri P. A. Antony
- (15) Shri C. Janga Reddy
- (16) Shri Shankarlal
- (17) Shri Ram Pyare Panika
- (18) Shri Aziz Qureshi
- (19) Shri Ram Narain Singh
- (20) Shri Sriballav Panigrahi
- (21) Shri Harish Rawat
- (22) Shri Kali Prasad Pandey
- (23) Smt. Usha Thakkar
- (24) Shri B. B. Ramaiah
- (25) Shri K. P. Singh Deo
- (26) Smt. Usha Choudhary
- (27) Shri Vijoy Kumar Yadav
- (28) Shri K. D. Sultanpuri

(29) Shri S. B. Sidnal

- (30) Shri Mohan Lal Jhikram
- (31) Shri Lachchhi Ram

(32) Shri Ram Bhagat Paswan

(33) Shri Haroobhai Mehta

Shri B. K. Gadhvi replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1988-89 were voted in full.

14. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1988

15. Government Bill-Passed

The Appropriation (No. 5) Bill, 1988

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

7.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th December, 1988)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 7, 1988/Agrahayana 16, 1910 (Saka)

No. 406

11.00 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Kailash Prakash who was a member of the Sixth Lok Sabha.

Thereafter, Members stood in silence for a shortwhile as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 370-374, 379 and 380 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3673-3905 were laid on the Table.

A statement by the Deputy Minister of Food and Civil Supplies correcting the reply given on 5 September, 1988 to Unstarred Question No. 4902 regarding Requirement and Import of Coconut Oil and Copra was also laid on the Table.

4. Reference to Fortieth Anniversary of the Universal declaration of Human Rights.

The Speaker made a reference to the Fortieth anniversary of the Universal Declaration of Human Rights.

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The Speaker informed that Lok Sabha would adjourn today and re-assemble on Monday, the 12th December, 1988. The House would continue to sit till Friday, the 16th December, 1988 to transact Government business.

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6. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A statement (Hindi and English versions) correcting the reply given on the 15th November, 1988 to Unstarred Question No. 500 by Shri Thampan Thomas regarding allocation to Kerala for production of Non-conventional Energy.

(2) A statement (Hindi and English versions) correcting the reply given on the 29th November, 1988 to Unstarred Question No. 2403 by S/Shri M. Raghuma Reddy, Manik Reddy and C. Madhav Reddy regarding T.V. coverage to Ministers.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (a) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1987-88.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1937-88.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1987-88.
- (ii) Annual Report of the Sponge Iron India Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (d) (i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1987-88.
- (ii) Annual Report of the Manganese Ore (India) Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Bharat Refractories Limited for the year 1987-88.
- (ii) Annual Report of the Bharat Refractories Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Audited General thereon.
- (4) A copy of Notification No. S.O. 1067(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 1988 appointing the 1st day of December, 1988 as the date on which the Delhi Rent Control (Amendment) Act, 1988 shall come into force.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited. New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1937-88.
 - (ii) Annual Report of the Hindustan Prefab Limited. New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Housing and Urban Development Corporation. New Delhi, for the year 1987-88.

- (ii) Annual Report of the Housing and Urban Development Corporation, New Delhi, for the year 1987d8 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year 1987-88.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1987-88.
- (8) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. SECE. 3(6)/87/TPt in Delhi Gazette dated the 4th August, 1988 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1987-88, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board, for the year 1987-88.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporation Act, 1953:---
 - (i) The Air India Employees' Service (Amendment) Regulations, 1967 published in Notification No. HQ/ 63-3 in Gazette of India dated the 23rd May, 1987 together with an explanatory note.

- (ii) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/ 65-1 in Gazette of India dated the 14th November, 1987 togetner with an explanatory note.
- (iii) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/ 100-53 (C) in Gazette of India dated the 27th June, 1987 together with an explanatory note.
- (iv) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/ 63-2(A) in Gazette of India dated the 30th January, 1988 together with an explanatory note.
- (v) The Air India Employees' Service (Amendment) Regulations, 1987 published in Notification No. HQ/ 100-53 (C) in Gazette of India dated the 17th October, 1987 together with an explanatory note.
- (11) Five statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (10) above.
- (12) A copy of Notification No. G.S.R. 1086(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1988 together with an explanatory memorandum regarding exemption to His Excellency Sir Veerasamy Ringadoo, Governor General of Mauritius, Lady Lydie Ringadoo and three members of the delegation who visited India from 10th to 25th November, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 938(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 176/83-Customs dated the 14th

June, 1983 so as to provide for concessional customs duty in respect or imported jumbo rolls of roll film and industrial and medical X-Ray films.

- (ii) G.S.R. 939(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 200/86-Customs dated the 28th April, 1986 so as to provide for concessional customs duty in respect of import of colour jumbo rolls of cinematograph film.
- (iii) G.S.R. 960(E) and 961(E) published in Gazette of India dated the 20th September, 1980 together with an explanatory memorandum seeking to provide a concessional rate of import duty of 15 per cent ad valorem for seeds and planting material imported for sowing or planting.
- (iv) G.S.K. 1000(E) published in Gazette of india dated the 15th ivovember, 1506 together with an explanatory memorandum making certain amenuments to ivotification No. 200;00-Customs dated the 28th September, 1906 so as to allow the import of seeds of pulses at the concessional import duty of 15 per cent as valorem when such seeds are imported for sowing.
- (v) G.S.R. 1057 (E) published in Gazette of India dated the 17th November, 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Singapore Dollars into Indian currency or vice-versa.
- (vi) G.S.R. 1078(E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum making certain amendments to Notification No. 230;82-Customs dated the 19th October, 1982 so as to provide exemption from customs duty to edible oils received as gift under the approved programme.
- (vii) G.S.R. 1089(E) published in Gazette of India dated the 21st November. 1988 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:--
 - (i) G.S.R. 936(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum making certain amendments to Nonfication No. 393/80-CE dated the 22nd August, 1986 so as to provide for excise duty exemption in respect of partier creams.
 - (ii) G.S.R. 937(E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memoranoum making certain amendments to Notification No. 175/80-CE dated the 1st March, 1986 so as to provide for excise duty concession for specified goods in the small scale sector.
 - (iii) G.S.R. 974(E) and 975(E) published in Gazette of India datea the 30th September, 1938 together with an explanatory memorandum seeking to introduce the fuel efficiency norms for the first time in respect of Light Commercial vehicle employing indirect injection (IDI) engines for the purpose of levy of concessional rate of excise duty.
 - (iv) G.S.R. 977 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to prescribe revised fuel efficiency norms in respect of other Light Commercial Vehicles.
 - (v) G.S.R. 1051 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum regarding exemption to all cotton and man-made fabrics manufacture by a prison and processed by independent processors outside the prison where such said fabrics have been woven from the whole of the basic and additional duties of excise.

 (vi) G.S.R. 1072 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to exempt leather goods from the whole of the duty of excise.

- (vii) G.S.R. 1073(E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum regarding exemption to paper bags (including paper sacks) from the whole of the duty of excise.
- (viii) G.S.R. 1079(E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum regarding exemption to monochrome television sets of screen size exceeding 15 centimetres but not exceeding 36 centimetres in combination with clock from the duty of excise.
- (ix) G.S.R. 1080 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to extend the concessional rate of 10 per cent excise duty applicable on certain types of permanent magnets to article intended to become permanent magnets after magnetisation.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1987-88.
 - (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Audited Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1987-88, under section 26 of the National Capital Region Planning Board Act, 1985.
- (17) A copy of the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1988 (Hindi and English versions) (President's Act No. 8 of 1988) published in Gazette of India dated the 11th October, 1988 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1987-88.
 - (ii) Annual Report of the CMC Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited for the year 1987-88.
 - (ii) Annual Report of the Semiconductor Complex Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited for the year 1987-88.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1987-88.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of Section 29 of the University of Hyderabad Act, 1974

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1987-88.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1984-85.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra for the year 1985-86.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1986-87.
- (23) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1984-85 together with Audit Report thereon.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal. Agra, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Sikshan Mandal, Agra for the year 1986-87 together with Audit Report thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (26) A copy of the Annual Accounts (Hindi and English vertions) of the Khadi and Village Industries Commission. Bombay, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (27) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1987-88.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:—
 - (i) The Indo-Tibetan Border Police Pioneer Cadre (Group 'C' posts) Recruitment Rules, 1984 published in Notification No. G.S.R. 287 in Gazette of India dated the 16th April, 1988.
 - (ii) The Indo-Tibetan Border Police (Education, Development and Rehabilitation Cadre) Recruitment Rules, 1985 published in Notification No. G.S.R. 290 in Gazette of India dated the 16th April, 1988.
 - (iii) The Indo-Tibetan Border Police (Group 'C' Medical Cadre) Recruitment Rules, 1988 published in Notification No. G.S.R. 566 in Gazette of India dated the 16th July, 1988.
 - (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
 - (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1988 published in Notification No. G.S.R. 891 in Gazette of India dated the 19th November, 1988.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1988 published in Notification No. G.S.R. 1063 (E) in Gazette of India dated the 7th November, 1988.
 - (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1987-88 along wha Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) A copy of the Report (Hindi and English versions) on the Performance of 'Irade Fair Authority of India for the years 1977 to 1986.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, for the year 1986-87.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1987-88.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1987-88.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1937-88.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association. Bombay, for the year 1987-88.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences. Bombay, for the year 1937-88 along with Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1987-88.
- (39) A copy of the Audit Report (Hindi and English versions) on the accounts of the International Institute for Population Sciences, for the year 1986-87.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for not accompanying an explanatory note regarding causes and remedial steps taken on audit comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.
 - (iii) A statement (Hindi and English versions) showing reasons for not accompanying an explanatory note regarding causes and remedial steps taken on audit

comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87.

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- (43) A statement (Hindi and English versons) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following papers (Hindi and Englist versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1987-88.
 - (ii) Annual Report of the Hindustan Latex Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited for the year 1987-88.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, for the year 1987-88.
 - (46) A statement (Hindi and English versions) explaining the reasons for not laving the Audited Accounts of the Central Council for Research in Avurveda and Siddha for the year 1987-88 within the stipulated period of nine months after the close of the Accounting Year.
 - (47) A statement (Hindi and English versions) explaining the reasons for not laving the Annual Report and Audited Accounts of the Institute of Post-Graduate Teaching and Research, Guiarat Avurved University. Jamnagar, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting Year.

- (48) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (49) A copy of the Audited Accounts (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1986-87.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXII.—Eleventh Session, 1983.	Seventh Lok Sabha.
 (ii) Statement No. XX—Fourth Session, 1985 (iii) Statement No. XIX—Fifth Session, 1986 (iv) Statement No. XVI—Sixth Session, 1986 (v) Statement No. XIV—Seventh Session, 	
1986. (vi) Statement No. XIII—Eighth Session, 1987.	Eighth Lok Sabha.
 (vii) Statement No. IX—II Part of Eighth Session, 1987. (viii) Statement No. VIII—Ninth Session, 1987. (ix) Statement No. VI—Tenth Session, 1988. (x) Statement No. II—Eleventh Session 1988. 	

(52) A copy of the Insecticides (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1064(E) in Gazette of India dated the 8th November, 1988. under sub-section (3) of section 36 of the Insecticides Act, 1968.

- (53) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1987-88 along with Audited Accounts, under section 23 of the Bureau of Indian Standards Act, 1986
- (54) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standard^s, New Delhi, for the year 1987-88.
- (55) A statement (Hindi and English versions) correcting the reply given on the 30th November, 1988 to Unstarred Question No. 2791 by Shri K. Mohandas regarding Import and requirement of Coconut Oil.
- (56) A copy of the Employees' State Insurance Corporation Group 'C' and 'D' (para-medical) posts Recruitment (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No.A-12|11|3|78-Estt. I.Col.II in Gazette of India dated the 10th September, 1988 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (57) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1987-88.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(1) That at its sitting held on the 30th November, 1988. Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the unexpired portion of the term of the Committee vice Shri Kalpnath Rai who ceased to be a member of the Committee on his appointment as a Minister of State and resolved that Shri Jagesh Desai be appointed to the said Committee to fill the vacancy.

- (2) That at its sitting held on the 5th December, 1988, Rajya Sabha agreed without any amendment to the National Highways Authority of India Bill, 1988, passed by Lok Sabha on the 29th November, 1988.
- (3) That at its sitting held on the 5th December, 1988, Rajya Sabha agreed without any amendment to the Sixth Schedule to the Constitution (Amendment) Bill, 1988, passed by Lok Sabha on the 29th November, 1988.
- (4) That at its sitting held on the 6th December, 1988, Rajya Sabha agreed without any amendment to the Constitution (Sixtieth Amendment) Bill, 1988, passed by Lok Sabha on the 30th November, 1988.

8. Assent to Bill

Secretary-General laid on the Table the Maternity Benefit (Amendment) Bill, 1988, passed by the Houses of Parliament during the current session and assented to.

9. Leave of absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each: —

- (1) Shri Gangadhar S. Kuchan—17th to 23rd August, 1988 and 29th August to 5th September, 1988 (11th Session).
- (2) Smt. Vijayanthimala Bali—2nd to 4th November, 1988 and 15th to 28th November, 1988 (12th Session).
- (3) Smt. Akbar Jahan Abdullah—2nd to 4th November, 1988 and 15th November, to 7th December, 1988 (12th Session).

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10. Report of Public Accounts Committee

SHRI C. MADHAV REDDY presented the Hundred and Thirty-ninth Report (Hindi and English versions) of Public Accounts Committee on Family Welfare Programme.

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11. Report of the Railway Convention Committee

PROF. NARAIN CHAND PARASHAR presented the Eleventh Report of the Railway Convention Committee on action taken by Government on the recommendations contained in their Fifth Report (Eighth Lok Sabha) on 'Railway Electrification'.

12. Report of the Committee on Subordinate Legislation

SHRI ZAINUL BASHER presented the Twentieth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

13. Minutes of Committee on Absence of Members

SHRI ANOOPCHAND SHAH laid on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th December, 1988.

14. Matters Under Rule 377

(1) Shri Birbal raised a matter regarding need to ensure regular supply of water for irrigation in the command area from the Indira Gandhi Canal.

(2) Shri Santosh Kumar Singh raised a matter regarding need to continue import of Rifampicin.

(3) Shri Aziz Qureshi raised a matter regarding need to initiate action to promote permanent friendship and lasting peace with the people and Government of China.

(4) Prof. Narain Chand Parashar raised a matter regarding demand of Ex-servicemen for one-rank-one pension

(5) Smt Kishori Sinha raised a matter regarding need to construct a National Highway from Hajipur to Betia via Vaishali. 146) Shri Chintamani Jena raised a matter regarding need to approve the project for establishment of non-formal Primary Education Centres for Children of fishermen in Orissa.

(7) Shri K. R. Natarajan raised a matter regarding need to issue a commemorative stamp in memory of late Shri M. G. Ramchandran.

(8) Shri Vijoy Kumar Yaday raised a matter regarding need to extend Bakhtiarpur-Rajgir railway line upto Bodh Gaya and conversion of Fatwa-Islampur railway line into broad gauge.

(9) Shri S. B. Sidnal raised a matter regarding need for early conversion of Miraj-Belgaum railway line into broad gauge.

(10) Shri V. S. Vijayaraghavan raised a matter regarding assault on him by the police in Kerala on 17th November, 1988.

(11) Shri Ram Nagina Mishra raised a matter regarding need to ensure equal price to all cane-growers in Uttar Pradesh.

(12) Smt. Prabhawati Gupta raised a matter regarding need for the Central Government to take over Ramacast Limited, Motihari.

(13) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to extend the existing Barhan-Eta railway line upto Farrukhabad.

15. Statements by Ministers

*(1) The Minister of Urban Development made a statement regarding the Report of the National Commission on Urbanisation submitted to Government in August, 1988.

@ (2) The Minister of State in the Ministry of Agriculture made a statement regarding the damages due to cyclone in the States of West Bengal, Orissa and the Union Territory of Andaman and Nicobar Islands and the relief measures undertaken

** (3) The Minister of Environment and Forests made a statement regarding National Forest Policy.

*Made at 4.29 P.M. @Made at 5-52 P.M. **Made at 6-10 P.M. He also laid on the Table a copy of the Resolution (Hindi S and English versions) enunciating the revised National Forest Policy published in Gazette of India dated the 7th December, 1988.

16. Government Bill-Under Consideration

The Forest (Conservation) Amendment Bill, 1988, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Z. R. Ansari.

The following members took part in the debate: ---

- (1) Shri E. Ayyapu Reddy:
- (2) Shri Harish Rawat
- (3) Smt. Prabhawati Gupta
- (4) Shri Gadadhar Sahai
- (5) Shri Zainul Basher
- (6) Prof. Narain Chand Parashar
- (7) Shri Ram Bahadur Singh
- (8) Shri Ajay Mushran
- (9) Shri K. P. Singh Deo
- (10) Shri S. Thangaraju
- (11) Shri K. N. Pradhan
- (12) Shri Vijay N. Patil
- (13) Dr. G. S. Rajhans
- (14) Shri Vijoy Kumar Yadav
- (15) Shri Somnath Rath
- (16) Shri Keshorao Pardhi
- (17) Shri Virdhi Chander Jain
- (18) Shri Bhadreswar Tanti
- (19) Shri Y. S. Mahajan
- (20) Shri N. Tombi Singh
- (21) Smt. Basavarajeswari.
- (22) Shri Mohd. Mahfooz Ali Khan
- (23) Shri S. G. Gholap
- (24) Shri Yogeshwar Prasad Yogesh
- (25) Shri-Mankuram Sodi

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- (26) Shri Balasaheb Vikhe Patil
- (27) Shri R. Annanambi
- (28) Shri Aziz Qureshi
- (29) Shri Sriballav Panigrahi
- (30) Shri Ram Pyare Panika,
- (31) Shri C. Janga Reddy
- (32) Shri N. Dennis
- (33) Shri Kali Prasad Pandey
- (34) Shri Ram Bhagat Paswan

The discussion was not concluded.

6.15 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 12th December, 1988)

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SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2016 LS-7-12-1988-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 12, 1988/Agrahayana 21, 1910 (Saka)

No. 407

11-03 A.M.

Obituary Reference

The Speaker made a reference to the passing away of Dr. Nagendra Singh who was a sitting judge of the International Court of Justice and was also a Member of the Constituent Assembly from July, 1947 to February, 1948.

As a mark of respect to the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11-07 A.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th December, 1988)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2054 LS-12-12-1988-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 13, 1988/Agrahayana 22, 1910 (Saka)

No. 408

11 A.M.

1. Reference by Speaker

The Speaker made a reference to the tragic and large scale loss of life and property caused by the devastating earthquake in the Soviet Republic of Armenia on 7th December, 1988.

Thereafter, Members stood in silence for a short while in memory of the deceased.

2. Papers Laid on the Table

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The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1987-88.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited for the year 1987-88 along with Au- i) dited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1987-88.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of Steel Authority of India, New Delhi for the year 1987-88 along with Audited Accounts and comments of Comptroller and Auditor General thereon.
- (4) A copy each of Notification No. 313/88-Customs and 314/88-Customs (Hindi and English versions) published in Gazette of India dated the 9th December, 1988 regarding reduction in the customs duty on injection blow moulding machine to the level of 55 per cent ad valorem and at the same time increase in duty in respect of four specified packaging machinery from the existing level of 35 per cent to 55 per cent ad valorem, under section 159 of the Customs Act, 1962.
- (5) A copy of the Income-tax (Tenth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. S.O. 1108(E) in Gazette of India dated the 28th November 1988, under section 296 of the Income-tax Act, 1961.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1987-88.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year 1987-88.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Teleprinters Limited. Madras, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1987-88 under section 19 of the Coir Industry Act, 1953.

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- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin, for the year 1987-88.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1987-88.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1987-88.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room. Ludhiana, for the year 1987-88.
- (13) A copy of the Coffee (Second Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. G.S.R. 851 in Gazette of India dated the 29th October, 1988, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Trading Corporation. New Delhi, for the year 1987-88.

- (ii) Annual Report of the State Trading Corporation, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1987-88.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (Second Amendment) Rules, 1988 published in Notification No. G.S.R 675(E) in Gazette of India dated the 2nd June, 1988.
 - (ii) The Drugs and Cosmetics (Seventh Amendment) Rules, 1988 published in Notification No. G.S.R. 813 (E) in Gazette of India dated the 27th July, 1988.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (18) (i) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1987-88.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1987-88.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1987-88 along with Audited Accounts.
- (24) A copy of the Chandigarh Juvenile Justice Rules, 1987 (Hindi and English versions) published in Notification No. 56 4 1 88-FII (14) 3416 in Chandigarh Gazette dated the 14th March, 1988, issued under section 62 of the Juvenile Justice Act, 1986.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha: ---

- That at its sitting held on the 6th December, 1988, Rajya Sabha agreed without any amendment to the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988, passed by Lok Sabha on the 2nd December, 1988.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamil Nadu Appropriation (No. 3) Bill, 1988, passed by Lok Sabha on the 5th December, 1988.

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(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 3) Bill, 1988, passed by Lok Sabha on the 5th December, 1988.

4. Government Bill—Introduced

The Direct Tax Laws (Amendment) Bill, 1988.

5. Motion under rule 388

SHRI B. SHANKARANAND moved the following motion:-

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 in as much as an idnetical Bill namely, the Constitution (Amendment) Bill, 1985, (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

The motion was adopted.

6. Government Bills-Introduced

- (i) The Constitution (Sixty-second Amendment) Bill, 1988.
 - (ii) The Representation of the People (Amendment) Bill, 1988.

7. Matters Under Rule 377

(1) Dr. K. S. Bhoi raised a matter regarding need to have a separate coal mining company for Orissa with headquarters at Sambalpur.

(2) Shri Ganga Ram raised a matter regarding need to formulate an action plan for the centenary celebrations of Dr. Ambedkar which falls on 14th April, 1991.

(3) Shri Nandlal Choudhary raised a matter regarding need for steps for getting World Bank aid for a comprehensive plan on river Narmada/Bina to solve the water scarcity in Sagar (Madhya Pradesh).

(4) Dr. G. S. Rajhans raised a matter regarding need to set up a fruit processing industry in Mithila region of Bihar. (5) Shri Uttam Rathod raised a matter regarding need to 0° amend the Constitution to add/delete communities from SC/ST list and to implement Mandal Commission Report.

(6) Shri K. Ramachandra Reddy raised a matter regarding need for steps for early completion of on-going power projects in Andhra Pradesh to meet the power shortage.

(7) Dr. A. K. Patel raised a matter regarding need to enquire into the import of pest infected wheat from U.S.A.

(8) Shri Manoranjan Bhakta raised a matter regarding need to provide essential commodities and financial assistance to the cyclone affected people of Andaman and Nicobar Islands

(9) Shri Somnath Rath raised a matter regarding need to direct NALCO, BALCO and SECL to provide jobs to one person from each family displaced by the execution of their projects in Orissa.

8. Government Bill-Passed

The Forest (Conservation) Amendment Bill, 1988, as passed by Rajya Sabha.

Discussion on the motion for consideration of Bill moved by Shri Z. R. Ansari on the 7th December, 1988, continued.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Prof. N. G. Ranga
- (3) Shri D. B. Patil
- (4) Dr. Prabhat Kumar Mishra
- (5) Shri Uttam Rathod
- (6) Shri G. Bhoopathy
- (7) Shri Shanti Dhariwal
- (8) Dr. Digvijay Sinh
- (9) Shri Ramashray Prasad Singh
- (10) Shri G. L. Vyas
- (11) Shri Bharat Singh
- (12) Shri Piyus Tiraky

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-04 P.M.)

- (13) Shri K. D. Sultanpuri
- (14) Shri Manoranjan Bhakta
- (15) Shri V. Sobhanadreeswara Rao
- (16) Shri Manikrao Hodlya Gavit
- (17) Shri Chintamani Jena
- (18) Prof. Saif-ud-Din Soz
- (19) Shri Jagannath Patnaik
- (20) Shri U. H. Patel
- (21) Shri Balwant Singh Ramoowalia
- (22) Shri Shankarlal
- (23) Shri Vishnu Modi

Shri Z. R. Ansari replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1. the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill was passed.

9. Discussion under Rule 193

Discussion on the dismal performance of Indian sportsmen in the Seoul Olympic Games, raised by Shri C. Janga Reddy on 1st December, 1988, continued.

The following members took part in the debate:-

- (1) Shri N. Tombi Singh
- (2) Shri Virdhi Chander Jain
- (3) Shri Parag Chaliha
- (4) Dr. G. S. Rajhans
- (5) Shri Harish Rawat

The discussion was not concluded.

10. Statement by Minister

The Minister of Home Affairs made a statement regarding the Guwahati High Court Order on the writ petition challenging the President's Proclamation under article 356 of the Constitution in relation to the State of Nagaland.

11. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Sixty-fourth report of the Business Advisory Committee.

6.04 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 1988)

SUBHASH C. KASHYAP, Secretary-General

MGIPMRND-LS I-2071 LS-13-12-1988-850.

LOK SABHA

BULLETIN_PART I

[Brief Record of Proceedings]

Wednesday, December 14, 1988/Agrahayana 23, 1910 (Saka)

No. 409

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1987-88 along with Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1987-88.
- (3) A copy of the Notification No. S.O. 3325 (Hindi and English versions) published in Gazette of India dated the 5th November, 1988 making further amendment to Notification No. TCIII/303658 Notification, dated the 28th August, 1958 regarding Liability of Railways for loss of luggage from Cloak Room, issued under section 47 of the Indian Railways Act, 1890.

2. Report of the Railway Convention Committee

PROF. NARAIN CHAND PARASHAR presented the Twelfth Report (English and Hindi versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Ninth Report (Eighth Lok Sabha) on 'On-going Railway Line Projects'

3. @Motion Regarding Report of the Joint Committee-Extension of Time

MAJ. GEN. R. S. SPARROW moved the following motion:-

"That this House do further extend upto the first day of the Budget Session, 1989, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The motion was adopted.

4. Motion Regarding Sixty-Fourth Report of Business Advisory Committee

SHRIMATI SHEILA DIKSHIT moved the following motion:---

"That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 13th December, 1988."

The motion was adopted.

5. Matters Under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding establishment of a subsidiary coal company under Coal India Limited in the coal belt of Orissa.

(2) Shri Raj Kumar Rai raised a matter regarding need to enquire into the sharp rise in prices of certain drugs.

(3) Shri Banwari Lal Purohit raised a matter regarding need to restore the quota of berths from Nagpur in various trains.

@Memorandum giving reasons for extension of time circulated separately. (4) Shri Balasaheb Vikhe Patil raised a matter regarding 'need to ensure that the benefit of lower interest rate is passed on to the farmers as announced in the budget.

(5) Shri Birbal raised a matter regarding need to ensure that farmers get a minimum of Rs. 1000/- per quintal for 'Narma Cotton'.

(6) Shri Prabhulal Rawat raised a matter regarding need for over-all development of Banswara-Doongarpur region of Rajasthan.

(7) Shri B. N. Reddy raised a matter regarding need for financial assistance to cotton growers of Guntur and Prakasam districts of Andhra Pradesh

(8) Shri Syed Shahabuddin raised a matter regarding need to amend the Wakf Act, 1954 and to enforce all the provisions of amendment Act of 1983.

6. Government Bills-under consideration

(i) The Constitution (Sixty-second Amendment) Bill, 1988

(ii) The Representation of the People (Amendment) Bill, 1988

The motions for consideration of the Bills were moved by Shri B. Shankaranand.

The following members took part in the combined debate:---

- (1) Shri C. Madhav Reddy
- (2) Shri V. N. Gadgil
- (3) Shri Somnath Chatterjee
- (4) Shri Veerendra Patil
- (5) Shri Priva Ranjan Das Munsi
- (6) Prof. Madhu Dandavate
- (7) Shri Mukul Wasnik
- (8) Shri Balkavi Bairagi
- (9) Shri Dinesh Goswami
- (10) Shri H. K. L. Bhagat
- (11) Shri Sharad Dighe
- (12) Choudhry Khurshid Ahmed

- (13) Prof. P. J. Kurien
- (14) Shri Surendra Pal Singh
- (15) Prof. Saif-ud-Din Soz
- (16) Shri Pratap Bhanu Sharma
- (17) Shri Somnath Rath
- (18) Shri G. M. Banatwalla
- (19) Shri Jagannath Choudhary
- (20) Shri Virdhi Chander Jain
- (21) Dr. A. K. Patel
- (22) Smt. Patel Ramaben Ramjibhai Mavani
- (23) Kum. Mamata Banerjee
- (24) Shri N. V. N. Somu
- (25) Dr. G. S. Rajhans

The discussion was not concluded.

7-02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th December, 1988)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS-1-2114 LS-14-12-88-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 15, 1988/Agrahayana 24, 1910 (Saka)

No. 410

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- 1. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1987-88.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited. Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding review by the Government on the working of the Engineering Projects (India) Limited. New Delhi, for the year 1987-88.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) A statement regarding review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1987-88.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding review by the Government on the working of the Instrumentation Limited, Kota, for the year 1987-88.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1987-88.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1987-88.
- (ii) Annual Report of the National Instruments Limited, Calcutta. for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee for the year 1987-88 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rajghat Samadhi Committee for the year 1987-88.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Company Law Board (Bench) (Second Amendment) Rules, 1988 published in Notification No. S.O. 945 (E) in Gazette of India dated the 14th October, 1988.
 - (ii) The Compan.es (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 1032(E) in Gazette of India dated the 26th October, 1988.
- (4) A copy of the Notification No. G.S.R. 800 (Hindi and English versions) published in Gazette of India dated the 8th October, 1988 declaring M/s Dravindian Benefit Fund Limited, Madras as 'Nidhi', under section 620A of the Companies Act, 1956.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1987-88.
- (6) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1987-88.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1987-88 together with Audit Report thereon.
- (8) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 1987-88 together with Audit Report thereon.

2. Report of Public Accounts Committee

SHRI AMAL DATTA presented the Hundred and Fortieth Report (Hindi and English versions) of Public Accounts Committee on Wheel and Axle Plant, Yelahanka.

3. Presentation of Petition

SHRI BASUDEB ACHARYA presented a petition signed by Shri Sanjeev Shetty and other workers of Bharat Electronics Limited regarding privatisation of BEL—Taloja unit.

4. Matters under rule 377

(1) Shri Shankarlal raised a matter regarding need to direct the Government of Rajasthan to ensure proper representation in jobs to backward class people.

(2) Smt. Prabhawati Gupta raised a matter regarding need to sanction construction of a bridge over river Sikarhawa in Bihar in the next year's plan.

(3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to check the spread of heart ailments in the country particularly amongst the youth

(4) Shri Madan Pandey raised a matter regarding need to take steps to encourage the use of Hindi and other regional languages.

(5) Smt. Usha Chowdhary raised a matter regarding need to give clearance to the cotton procurement scheme submitted by the Government of Maharashtra and also to ensure remunerative price for cotton.

(6) Shri Dinesh Goswami raised a matter regarding need to revise the rate of royalty on oil to Assam.

(7) Shri Ram Narain Singh raised a matter regarding need, to remove the disparity in the levy price of sugar.

(8) Shri G. M. Banatwalla raised a matter regarding need to review the decision to discontinue the Central Investment subsidy to non-manufacturing units.

(9) Dr. Prabhat Kumar Mishra raised a matter regarding need to augment railway facilities in Bilaspur (Madhya Pradesh).

5. Government Bills-Passed

(i) The Constitution (Sixty-second Amendment) Bill, 1988.

(ii) The Representation of the People (Amendment) Bill, 1988.

Combined discussion on the motions for consideration of the Bills moved by Shri B. Shankaranand, on 14th December, 1988. continued:—

The following members took part in the combined debate:---

(1) Shri Indrajit Gupta

)

- (2) Shri Jagannath Kaushal
- (3) Shri P. Kolandaivelu
- (4) Shri Rajiv Gandhi
- (5) Shri Charanjit Singh Walia
- (6) Shri Balwant Singh Ramoowalia
- (7) Shri V. Kishore Chandra S. Deo
- (8) Shri D. B. Patil
- (9) Shri Sultan Salahuddin Owaisi
- (10) Shri Kali Prasad Pandey
- (11) Shri Ram Prakash Choudhary
- (12) Shri Satyendra Narayan Sinha
- (13) Bhai Shaminder Singh
- (14) Shri V. Sobhanadreeswaya Rao
- (15) Shri Abdul Rashid Kabuli
- (16) Shri Braja Mohan Mohanty
- (17) Shri Amal Datta

Shri B. Shankaranand replied to the combined debate.

(i) On the motion for consideration of the Constitution (Sixty-second Amendment) Bill, 1988, the House divided, Aves* 382;—Noes* Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, the House divided, Ayes* 393; Noes *Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than twothirds of the members present and voting.

*Subject to correction.

Clause 1 was adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

On the motion the House divided, Ayes *387; Noes *nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) The motion for consideration of the Representation of the People (Amendment) Bill 1988 was adopted and clauseby-clause consideration of the Bill was taken up.

On amendment No. 19 to clause 2 moved by Prof. Madhu Dandavate, the House divided: Ayes* 55; Noes* 239. The amendment was accordingly negatived.

On amendment No. 31 to clause 2, moved by Shri C. Madhav Reddy, the House divided: Ayes* 58; Noes* 246. The amendment was accordingly negatived

On amendment No. 136 to clause 2 moved by Shri Saifuddin Chowdhary, the House divided: Ayes* 54; Noes* 247. The amendment was accordingly negatived.

Clause 2 was adopted

Clause 3 was adopted.

Clause 4 was adopted as amended.

Clause 5 was adopted.

On clause 6, the House divided: Ayes* 146; Noes 48. Clause 6 was accordingly adopted.

Clauses 7 to 11 were adopted.

On amendment No. 160 moved by Shri Dinesh Goswami and 162 moved by Shri C. Madhav Redy, to clause 12, the House divided: Ayes* 38; Noes* 138. The amendments were accordingly negatived.

^{*}Subject to correction.

Clause 12 was adopted.

Clauses 13 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved. by Shri B. Shankaranand. 2.4

The following Members took part in the debate:-

- (1) Shri K. Ramachandra Reddy.
- (2) Shri B. N. Reddy.
- (3) Shri Thampan Thomas
- (4) Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

7-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 1988).

> SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 16, 1988/Agrahayana 25, 1910 (Saka)

No. 411

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited, Allahabad, and its Subsidiaries, for the year 1987-88.
- (ii) Annual Report of the Bharat Yantra Nigam Limited. Allahabad, and its Subsidiaries for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1987-88.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (i) Review by the Government on the working of the Andaman and Nicobar Islands

Forest and Plantation Development Corporation Limited, Port Blair, for the year 1987-88.

- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1987-88 along with Audited Accounts.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:---
 - (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1987-83.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:---
 - (i) G.S.R. 1006(E) published in Gazette of India dated the 13th October, 1988 approving the Cochin Port (Authorisation of Pilots) Amendment Regulations, 1988.
 - (ii) G.S.R. 1908(E) published in Gazette of India dated the 13th October, 1988 approving the Visakhapatnam Port Employees (Leave Travel Concession) Sixth Amendment Regulations, 1988.
 - (iii) G.S.R. 1009(E) published in Gazette of India dated the 13th October, 1988 approving the Visakhapatnam Port Employees' (General Provident Fund) Amendment Regulations, 1988.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1987-88.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1987-88.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
 - (a) (i) Annual Accounts of the Mormugao Port Trust for the year 1987-88 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1987-88.
 - (b) (i) Annual Accounts of the Tuticorin Port Trust for the year 1987-88 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1987-88.

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- (c) (i) Annual Accounts of the Madras Port Trust for the year 1987-88 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1987-88.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1987-88.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1987-88 along with Audited Accounts, under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airport Authority of India for the year 1987-88.
- - (i) S.O. 1136(E) published in Gazette of India dated the 2nd December, 1968 together with an explanatory memorandum laying down the revised rates of exchange for conversions of Australian Dollars and Ponds Sterling into Indian currency or viceversa.
 - (ii) G.S.R. 1145 (E) published in Gazette of India dated the 5th December, 1988 rescinding the Notification No. 186-Cus, dated the 1st December, 1962 prohibiting the Import into India of the periodical entitled "Peking Review".
 - (iii) S.O. 1152(E) published in Gazette of India dated the 6th December, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Canadian Dollars into Indian currency or vice-versa.

- (iv) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1988 published in Notification No. G.S.K. 1111(E) in Gazette of India dated the 1st December, 1988.
- (13) A copy of the Notification No. G.S.R. 1164(E) (Hindi and English versions) published in Gazette of India dated 9th December, 1988 together with an explanatory memorandum prescribing a concessional rate of duty of excise for 100 per cent export-oriented undertakings which are utilising their entire requirement of raw materials from indigenous sources, equivalent to the excise duty payable by units other than 100 per cent export-oriented undertakings plus an additional amount of 50 per cent of the basic duty leviable thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analysis, New Delhi for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for Defence and Analysis, New Delhi, for the year 1987-88.
- (15) A copy of the Notification No. G.O. Ms. No. 1071, Education (Hindi and English versions) published in Tamil Nadu Gazette dated the 14th June, 1988. issued under section 56 of the Tamil Nadu Recognised Private Schools (Regulations) Act, 1973 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1987-88.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad. for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1987-88.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Techn.cal Teachers' Training Institute, Bhopal, for the year 1987-88 along with Aud.ted Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1987-88.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (H.ndi and English versions) by the Government on the working of the Board of Apprenticeship Training, Kanpur, for the year 1987-884
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement regarding Review (Hindi and English versions) by the Government on the working of the Bal Bhavan Society India, New Delhi, for the year 1987-88.

- (23) A copy of the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1115(E) in Gazette of India dated the 2nd December, 1988, under sub-section (2) of section 3 of the All India Services Act, 1951.
 - (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1987 to 31st December, 1987.
 - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report.
 - (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1987-88.
 - (26) A copy each of the following Reports (Hindi and English versions):---
 - (i) Annual Report of the Ahmedabad Textile Industry's Research Association, Ahmedabad for the year 1987-88 along with Audited Accounts.
 - (ii) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1987-88, along with Audited Accounts.
 - (iii) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1987-88 along with Audited Accounts.
 - (iv) Annual Report of the Northern India Textile Research Association, Ghaziabad, for the year 1987-88 along with Audited Accounts.

- (27) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad, for the year 1987-88.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1987-88.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor-General thereon.
- (c) (i) Review by the Government on the working of the Madras Fertilizers Limited. Madras, for the year 1987-88.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1987-88.

- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon
- (e) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1987-88.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1987-88.
- (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government on the working of the Projects and Development India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Projects and Development India Limited, New Delhi, for the year 1987-88 along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- 29) A copy of the Notification No. S.R.O. A-46/83 (Hindi and English versions) published in Tamil Nadu Gazette dated the 16th March, 1988 regarding amendment to the Tamil Nadu Legislative Assembly (Transit by Railway Allowances) Rules, 1987, issued under section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.
- (30) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha: ---
 - (i) Statement No. XX-Fifth Session, 1986
 - (ii) Statement No. XVII—Sixth Session, 1986
 - (iii) Statement No. XIV—Eighth Session, 1987
 - (iv) Statement No. X-II Part of Eighth Session, 1987
 - (v) Statement No. IX-Ninth Session, 1987
 - (vi) Statement No. VII-Tenth Session, 1988
 - (vii) Statement No. III-Eleventh Session, 1988.
- (31) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1985-86.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General ithereon.
 - (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

2. Government Bill-Introduced

The Plantations Labour (Amendment) Bill, 1988.

3. Matters under Rule 377

(1) Shri Mohan Lal Jhikram raised a matter regarding need to allot separate funds for development of roads in hilly regions.

(2) Shri Santosh Kumar Singh raised a matter regarding recovery from drug companies the price overcharged by them in respect of Baralgone Ketone.

(3) Shri Harish Rawat raised a matter regarding need to ensure that the Report of the Wage Board for Journalists and non-Journalists is submitted by the due date.

(4) Shri Ram Bhagat Paswan raised a matter regarding need to provide early adequate assistance to the people of Bihar who were affected by recent earthquake.

(5) Smt. Jayanti Patnaik raised a matter regarding oil terminal at Paradeep Port and setting up of LPG bottling plant at Balasore.

(6) Shri G. Vijaya Rama Rao raised a matter regarding need to ban use of Flouride in tooth-pastes.

(7) Prof. Saif-ud-Din Soz raised a matter regarding need for reforms in judicial system.

(8) Smt. Ramaben Ramjibhai Mavani raised a matter regarding need to construct wall on the sea coast in Gujarat to save the houses of fishermen from tidal waves.

(9) Shri S. Jaipal Reddy raised a matter regarding need to resume credit flow from NABARD to the farmers.

(10) Shri Balwant Singh Ramoowalia raised a matter regarding need to increase the honorarium of 'Nambardars' in Punjab.

(11) Shri Jagannath Patnaik raised a matter regarding need to set up a Development Board for economically and socially backward areas.

(12) Shri A. P. Sethi raised a matter regarding need to set up a T.V. Transmitter at Bhadrak (Orissa). (13) Kumari Mamata Banerjee raised a matter regarding need to celebrate birth centenary of Shahid Khudiram Bose and Profulia Kumar Chaki.

(14) Shri Saifuddin Choudhury raised a matter regarding need to impress upon the Government of New Zealand not to entertain the English cricket team in view of certain players having South Atrican connections.

(15) Shri Kali Prasad Pandey raised a matter regarding need to check smuggling on the borders of Nepal, Bihar and Uttar Pradesh via Gandak river.

(16) Shri K. D. Sultanpuri raised a matter regarding need to provide funds to the State Government for the construction of roads in Himachal Pradesh, damaged due to unprecedented rains.

(17) Shrimati Usha Thakkar raised a matter regarding need to have a broad guage railway line from Gandhi Dham to Bhuj in Gujarat.

(18) Shri Ramashray Prasad Singh raised a matter regarding need to start a train from Fatua to Bodh Gaya.

(19) Shri Matilal Hansda raised a matter regarding need to find a way out to check the entry of wild elephants in Salleoni and Binapur area of West Bengal who destroy crops, damage houses and kill people.

(20) Shri Ram Nagina Mishra raised a matter regarding need to include 'Rajghar' in the list of Scheduled Castes.

(21) Shri Chintamani Jena raised a matter regarding need to provide funds to Orissa for the treatment of patients affected by mental disorders.

4. Government Bill-Passed

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1988.

The motion for consideration of the Bill was moved by Shri Ajit Panja.

The following Members took part in the debate:-

- 1. Dr. G. Vijaya Rama Rao
- 2. Shri Ajoy Mushran
- 3. Shri Ram Bhagat Paswan

- 4. Dr. Sudhir Roy
- 5. Dr. G. S. Rajhans
- 6. Shri Thampan Thomas
- 7. Smt. Prabhawati Gupta
- 8. Smt. Jayanti Patnaik
- 9. Shri Aziz Qureshi
- 10. Shri Ramashray Prasad Singh

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- 11. Shri N. Tombi Singh
- 12. Shri Virdhi Chander Jain
- 13. Shri Sriballav Panigrahi
- 14. Shri D. B. Patil
- 15. Shri Damodar Pandey
- 16. Shri Mohd. Ayub Khan
- 17. Shri Kali Prasad Pandey
- 18. Shri Shantaram Naik
- 19. Shri Jagannath Patnaik
- 20. Km. Mamata Banerjee
- 21. Shri Jai Prakash Agarwal
- 22. Prof. Saif-Ud-Din Soz
- 23. Shri Harish Rawat
- 24. Shri Dal Chander Jain
- 25. Shri A. J. V. B. Maheshwara Rao
- 26. Shri Mohd. Mahfooz Ali Khan.

Shri Ajit Panja replied to the debate.

The motion for consideration was adopted and clause byclause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The following members took part in the debate:--

- 1. Prof. Saif-ud-Din Soz
- 2. Shri Ajit Panja

The motion was adopted and the Bill was passed.

5. Calling Attention

(i) Shri Chintamani Jena called the attention of the Minister of Railways to the situation arising out of the withdrawal of number of trains by the Eastern and South Eastern Railways and introduction of revised timings of some trains resulting in inconvenience to the passengers and the steps taken by the Government in that regard.

The Deputy Minister in the Ministry of Railways made a statement in regard thereto.

(ii) Shri V. Sobhanadreeswara Rao called the attention of the Minister of Agriculture to the sad plight of cotton growers in various parts of the country and the steps taken by the Government to provide relief to them.

The Minister of Agriculture made a statement in regard thereto.

6. Discussions Under Rule 193

(i) Discussion on the dismal performance of Indian sportsmen in the Seoul Olympic Games, raised by Shri C. Janga Reddy on 1st December, 1988, continued.

Shri K. P. Singh Deo took part in the debate.

Smt. Margaret Alva replied to the discussion.

The discussion was concluded.

(ii) Kumari Mamata Banerjee raised a discussion on the statement made by the Minister of State in the Ministry of Agriculture in the House on the 7th December, 1968 regarding the damage due to cyclore in the States of West Bengal, Orissa and the Union Territory of Andaman and Nicobar Islands.

The following Members took part in the debate:-

(1) Shri Indrajit Gupta

(2) Shri Amal Datta

Shri Shyam Lal Yadav replied to the discussion.

The discussion was concluded.

(Lok Sabha adjourned sine die at 6.15 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

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